

**A**

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL**

**WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO. 31 OF 2020**

*(Under Sections 14 & 15 (b) & (c) r/w. Section 18(1) & (2)  
of the National Green Tribunal Act, 2010)*

**IN THE MATTER OF:**

**Shashikant Vithal Kamble** ... Applicant

**Versus**

**M/s. Embassy Property Development Pvt. Ltd. & Ors**  
... Respondents

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**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL**

**WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO. 31 OF 2020**

*(Under Sections 14 & 15 (b) & (c) r/w. Section 18(1) & (2) of  
the National Green Tribunal Act, 2010)*

**IN THE MATTER OF:**

**Shashikant Vithal Kamble** **... Applicant**

**Versus**

**M/s. Embassy Property Development Pvt. Ltd. & Ors**  
**... Respondents**

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT  
NO. 1 TO REPORT OF THE JOINT COMMITTEE**

I, Mr. A.B. Mandanna, an adult Indian Inhabitant, authorised signatory of the Respondent No. 1 above named having my office address at Embassy Point, 1<sup>st</sup> Floor, Infantry Road, Bengaluru-560001 do hereby solemnly affirm and state as under:

1. I am aware of and conversant with the facts of the present case and I am competent to depose to the present Affidavit based on my personal knowledge and the documents and records available with me.
2. I say that I have read a copy of the Report of the Joint Committee consisting of the Respondent No. 4 - State Level Environment Impact Assessment Authority



For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

  
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(SEIAA), Respondent No. No. 6 - Maharashtra Pollution Control Board (MPCB) and Respondent No. 7 - District Collector, Pune (hereinafter referred to as "the said Report") in compliance with Order dated 14<sup>th</sup> August 2020. I am filing the present Affidavit for the limited purpose of dealing with the contents of the said Report and bringing on record certain relevant facts pertaining to the subject matter of the present Original Application. I crave leave of this Hon'ble Court to file such further and additional Affidavit(s) and rely upon such other and further documents in support thereto, as may be required.

3. At the outset, I deny each and every statement, allegation, averment, submission and contention contained in the said Report which is contrary and/or inconsistent with what is stated herein and, in the Affidavit, dated 12<sup>th</sup> November 2020 filed on behalf of the Respondent No.1. Nothing stated in the said Report shall be deemed to have been admitted by the Respondent No.1 for want of specific traverse. I further repeat, reiterate and confirm the contents of the Affidavit-in-Reply dated 12<sup>th</sup> November 2020 and the Interlocutory Application (IA) No. 136/2020 raising the plea regarding limitation.

4. I say that I shall now deal with the contents of the said Report in seriatim:

a) With reference to the contents of paragraph no.1 "Background", I say that the contents thereof are



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matter of record and as such merit no response, save an except the fact that the Respondent No.1 was aware about the project potential and could have applied for prior Environmental Clearance before carrying out further construction which is specifically denied. I repeat and reiterate that at the relevant time the Respondent No.1 verily believed that:

- (i) There was no provision/stipulation/condition as per law and/or in the allotment letter requiring the Respondent No.1 to mandatorily obtain prior permission or clearance from the Environmental Control Board or Pollution Control Board before commencement of construction.
- (ii) Since the said project was being developed strictly for the accommodation of I.T industries, the project was governed by the I.T and ITES POLICY 2003 of the Government of Maharashtra, Industries, Energy and Labour Department. It is specifically laid down in clause 4.4 point (g) of the said IT & ITES Policy 2003 that the IT & ITES units are exclusively exempted from procuring clearance of the Maharashtra Pollution Board since they are non-polluting industries of Maharashtra. Hereto annexed and marked as



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A handwritten signature in black ink, appearing to be "John" followed by a flourish. Below the signature is a horizontal line.

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Exhibit "A" is a copy of the IT & ITES Policy 2003.

- (iii) Further, I say that the Directorate of Industries had also addressed a letter dated 29<sup>th</sup> July 2006 to M/s. Hindustan Construction Company Ltd. clarifying that IT and ITES units coming under industrial parks declared as private IT parks or IT and ITES units coming in industrial estates declared as public IT Parks are exempt from clearance of Maharashtra Pollution Control Board as per IT Policy 2003. A copy of the said letter dated 29<sup>th</sup> July 2006 is annexed hereto and marked as Exhibit "B".
- (iv) Further, as per the Notification dated 14<sup>th</sup> September 2006 issued by the Central Government through its Ministry of Environment and Forest it is notified that all the industries are categorized as either "Category A" or "Category B". Clause 7(c) of the Schedule of the said Notification states that industrial estates of having area below 500 hectares and not housing any industry belonging to Category 'A' or Category 'B' does not require Environment Clearance. Further, Clause 8(a) of the Schedule of the said Notification which deals with Building and Construction projects does not apply to



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the Respondent as the built-up area of the said project falls beyond the scope of Category B. Thus, according to Respondent No.1 the requirement of applying for Environment Clearance did not arise since there was no specific provision in law mandating such a requirement. In fact, it is pertinent to note that even MIDC sanctioned the Respondent's plans on the impression/understanding that no Environmental Clearance was required.

- (v) However, pursuant to the notice dated 3<sup>rd</sup> August 2007 issued by MIDC, the Respondent No.1 immediately applied for grant of Environment Clearance.
- (vi) Pursuant to a site visit by the sub-committee of SEAC, Maharashtra on 28<sup>th</sup> November 2009, the Respondent's application for Environmental Clearance was recommended by the SEAC for grant of prior Environmental Clearance in its 20<sup>th</sup> meeting. Hereto annexed and marked as **Exhibit "C"** is a copy of the minutes of the 20<sup>th</sup> meeting of the SEAC dated 30<sup>th</sup> November 2009.
- (vii) Thereafter the Respondent's application for Environment Clearance was further considered by the SEIAA for grant of



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Environmental Clearance in its 26<sup>th</sup> meeting held on 26<sup>th</sup> August 2010 when it was decided to accord Environmental Clearance to the Respondent No.1. In the minutes of the said meeting, the SEIAA noted that *"the project proponent violated conditions of EIA Notification about which Environment department will initiate necessary action independently as per due process."* Having noted thus, after deliberation, the Authority decided to accord Environment Clearance to the project, however, subject to submission of the documents mentioned therein. It is pertinent to highlight herein that the necessary action towards purported violations has already been initiated against Respondent No.1 details of which, are provided herein after. Hereto annexed and marked **Exhibit "D"** is a copy of the minutes of the 26<sup>th</sup> meeting held on 26<sup>th</sup> August 2010.

- (viii) Pursuant to the aforesaid meeting, *vide* letter dated 20<sup>th</sup> September 2010, Respondent No.1 duly furnished all the requisite documents to the SEIAA thereby also notifying the Authority of the change in the name of the entity from "Dynasty Developers Pvt. Ltd." to "Embassy Property Development Ltd.". Respondent No.1 also requested SEIAA to



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issue the Environment Clearance in the name of the new entity. Hereto annexed and marked as **Exhibit "E"** is a copy of the letter dated 20<sup>th</sup> September 2010.

- (ix) In the meantime, on 16<sup>th</sup> November 2010, the Ministry of Environment and Forests, Government of India issued an Office Memorandum bearing no. J-11013/41/2006-IA.II(I) which specifically addresses cases where "*substantial physical progress relating to construction of the project has been made at site and significant investments have been made for setting up of new projects as also for the expansion components of various existing projects such as .... without obtaining a requisite prior environmental clearance as is mandated under the EIA Notification, 2006.*" The said Office Memorandum set out the procedure to be followed / action to be taken in the abovementioned cases. Hereto annexed and marked as **Exhibit "F"** is a copy of the Office Memorandum dated 16<sup>th</sup> November 2010 bearing no. J-11013/41/2006-IA.II(I).
- (x) Pursuant thereto, on 20<sup>th</sup> January 2011, a show cause notice dated 10<sup>th</sup> January 2011 was received by the Respondent No. 1 from the SEAC stating that in its meeting held on 26<sup>th</sup>



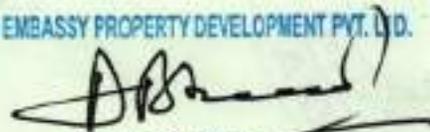
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August 2010, it was observed that the Respondent had started construction activity without prior Environmental Clearance. Accordingly, *vide* the said show cause notice, the Respondent No.1 was called upon to show cause as to why it had continued with construction of the said project without obtaining prior Environmental Clearance. Hereto annexed and marked as **Exhibit "G"** is a copy of the Show Cause Notice dated 10<sup>th</sup> January 2011. The Respondent replied to the Show Cause Notice *vide* letter dated 24<sup>th</sup> January 2011. Thereafter, on 14<sup>th</sup> March 2011, the SEAC conducted a personal hearing during which, SEAC was satisfied that all the requisite documents had been furnished by the Respondent No.1. Accordingly, the Show Cause Notice dated 10<sup>th</sup> January 2011 came to be withdrawn.

- (xi) The Respondent was thereafter granted Environmental Clearance on 29<sup>th</sup> March 2011 by the SEIAA under the provisions of the EIA Notification 2006 more particularly 8(b) of the Schedule thereto and subject to implementation of the terms and conditions mentioned therein and without prejudice to any pending court case, which was received by the Respondent No.1 on 11<sup>th</sup> July 2011.



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Hereto annexed and marked as **Exhibit "H"** is a copy of the Environmental Clearance dated 29<sup>th</sup> March 2011.

- (xii) Thus, the said project has received an Environment Clearance which is valid as on date. In fact the SEAC and SEIAA have issued the said Environmental Clearance after visiting the project site through the expert committee then constituted, and after taking into account and taking cognizance of the construction and development work that was carried out by the Respondent (including the alleged violations), and in accordance with the provisions of the Office Memorandum dated 16<sup>th</sup> November 2010 which specifically deals with projects such as the Respondent's project.
- (xiii) It is pertinent to note that thereafter, pursuant to the Office Memorandum dated 16<sup>th</sup> November 2010, on or around 8<sup>th</sup> December 2011 the State Government also independently initiated criminal proceedings against Respondent No.1 for having purportedly committed offences punishable under (i) sections 15 and 16 of the Environment (Protection) Act, 1986 read with EIA Notification, 2006; (ii) Section 44 read



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with section 25 of the Water (Prevention and Control of Pollution) Act, 1974 along with (iii) section 37 read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981. The aforesaid proceedings are sub-judice.

(xiv) I say that the Complainant is fully aware of the aforesaid facts and circumstances and has nevertheless chosen to file the Original Application No. 31/2020 before this Hon'ble Tribunal which application is not only hopelessly time barred but also viciously seeks to burden the Respondent with additional and unwarranted legal actions when in fact the purported violations are already the subject matter of proceedings before the Hon'ble Magistrate Court, Pune. It is respectfully submitted that the said Original Application is misplaced, malafide and unwarranted in light of the factual matrix set out in the foregoing paragraphs.

(xv) It is pertinent to mention at this juncture, that the Hon'ble National Green Tribunal, Principal Bench, New Delhi was seized of a similar case filed by Goa Paryavaran Savrakshan Sangharsh Samittee & Anr. against M/s. Eisha Properties & Ors. in



Original Application No.339 of 2018 when the Hon'ble Tribunal held that "In view of the above, particularly, the fact that both the department i.e., Environment Department Government, Maharashtra and State Pollution Control Board, Maharashtra are already seized with the matter and have taken appropriate steps in accordance with law, filing of criminal complaint against the project proponent. There is no need to have another proceedings by entertaining the present application. We sincerely hope that the proceeding, as already undertaken by the State Pollution Control Board, Maharashtra, would be proceeded with earnestly and expeditiously. Copy of this order be sent to the State Pollution Control Board, Maharashtra. Consequently, Original Application No.339 of 2018 is dismissed in limine, with no order as to cost." [emphasis supplied] Hereto annexed and marked as **Exhibit "I"** is a copy of the order dated 29<sup>th</sup> May 2018 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

- b) With reference to the contents of paragraph No.2(A)(I) and (II), I say that the contents thereof are matter of record and merit no response.



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- c) With reference to the contents of paragraph No.2(A)(III) and (IV), I specifically deny that the Respondent No.1 was aware about the project potential and that they could have applied for prior Environmental Clearance before carrying out further construction. I specifically deny that the Respondent No.1 had exceeded the construction activity as confirmed in the approved plan of MIDC which was violating EIA Notification, 2006. I repeat and reiterate all that has been stated in paragraph 4 a. hereinabove.
- d) With reference to the contents of paragraph No.2(A)(V) to (XVIII), I say that the contents thereof are matter of record and merit no response.
- e) With reference to the contents of paragraph B, I say that the contents thereof are a matter of record and merit no response.
- f) With reference to the contents of paragraph C, I say that the contents thereof are a matter of record and hence merit no response.
5. With reference to the contents of paragraph nos. 3 and 4, I specifically deny the contents thereof in toto. I deny that the observations as given at para 2(A) of the said Report, reveal any non-compliance and/or violation of EIA Notification 2006 and Environmental Enactments. I repeat and reiterate



  
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all that I have stated in paragraph 4 a. hereinabove. I further state that pursuant to the letter dated 3<sup>rd</sup> August 2007, which was addressed by the MIDC to Respondent No.1, Respondent No.1 immediately took all the steps necessary to obtain the Environment Clearance including seeking legal advice and internal approvals. I say that Respondent No.1 had submitted all the required documents and deposited the requisite fees without any default on its part. Respondent No. 1 states that from the time the application for Environment Clearance was filed, until the grant of Environment Clearance, Respondent No.1 did not receive any intimation in the form of Show Cause Notice or Stop Work Notice for the alleged infringement of Environment Clearance regulations.

6. Without prejudice to the aforesaid, I say that pursuant to obtaining Environmental Clearance, Respondent No.1 has contributed in the following manner towards conservation of the environment:

- a) Indian Green Building Council (IGBC) Certificate (Platinum)-Dec'2017.
- b) Constructed check dam to harvest rainwater and ground water recharge facilities implemented in the project.
- c) LEED Certificate for Commercial Interiors (Gold) - Mekong Oct'2013- We have fulfilled the



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requirements of certification established by the U.S. Green Building Council in the Leed Green Building Rating System and verified by the Green Building Certification Institute.

- d) Total Trees Count & Total Landscape area details are given below:

LAND USE PATTERN:				
Sl No	Particulars	Area in sq.m	Acres	Percentage (%)
1	Total Plot area	2,72,979.00	67.45	100 %
2	Ground Coverage area	76,055.04	18.79	27.86 %
3	Paved Area	92,463.96	22.85	33.87 %
4	Landscape area	1,04,460	25.81	38.26 %

LANDSCAPE DEVELOPMENT:				
Sl No	Name of the Trees	Unit	Quantity	
1	Sporadic	Nos.	475	
2	Delonix regia	Nos.	789	
3	Casia fistula	Nos.	145	
4	Erythrina indica	Nos.	146	
5	Pitheum decipies	Nos.	125	
6	Jacaranda mimosaefolia	Nos.	189	
7	Melia azadirachta	Nos.	50	
8	Millettia hortensis	Nos.	45	
9	Mimusops elengi	Nos.	125	
10	Pterispermum acerifolium	Nos.	10	
11	Kodamba	Nos.	145	
12	Plumeria alba	Nos.	275	
13	Aristolonia	Nos.	298	
14	Breynia mangaly	Nos.	220	
15	Madhuka longifolia	Nos.	275	
16	Mitchella champaka	Nos.	150	
17	Pongamia pinnata	Nos.	175	
18	Plumeria obtusa	Nos.	185	
19	Plumeria rubra	Nos.	110	
20	Sesuvia indica	Nos.	148	
21	Lagerstronia indica	Nos.	250	
22	Bauhinia purpuria	Nos.	175	
23	Bauhinia rosea	Nos.	185	
24	Cardia sobesina	Nos.	185	
Total Trees				5075
Palms and Bamboos				
1	Fox tail palm	Nos.	450	
2	Fish tail palm	Nos.	175	
3	Royal palm	Nos.	675	
4	Bamboo trees	Nos.	2700	
Total				4200

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7. I say and submit that in light of the facts and circumstances of the present case, this Hon'ble Tribunal ought to take into consideration (i) the fact that the Original Application bearing no. 31/2020 is hopelessly barred by the statute of limitation; (ii) the ongoing proceedings and steps taken already being pursued against the Respondent No.1 in respect of the purported violations which are once again being sought to be made actionable vide the Original Application bearing no. 31/2020; (iii) the fact that under the IT and ITES POLICY 2003 and the unamended EIA Notification, 2006 Respondent No.1 was not required to



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*[Signature]*  
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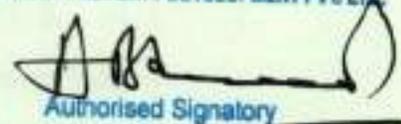
obtain Environmental Clearance prior to commencing construction activity; and (iv) Respondent No.1's compliance with the environmental laws and steps taken by Respondent No.1 for the protection of the environment in addition to the fact that Respondent No.1 verily believed that it was not required to obtain Environmental Clearance for the reasons set out hereinabove and the Affidavit dated 12<sup>th</sup> November 2020. I repeat and reiterate that Respondent No.1 has followed all the steps as required to obtain the Environment Clearance and has not carried out any construction in contravention to the terms of the Environment Clearance.

8. Whatever stated above is true and correct to the best of my knowledge, information and belief, in witness whereof I have signed this Affidavit.

PLACE:

DATE:

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

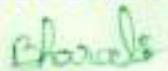


Authorized Signatory

Mr. A.B. Mandanna  
Authorized representative of  
M/s. Embassy Property  
Development Pvt. Ltd. & Ors  
RESPONDENT NO. 1  
AFFIANT

ADVOCATE  
I KNOW THE AFFIANT

SWORN TO BEFORE ME



**BHARATI PATIL**  
Advocate & Notary  
Government of India  
# 5, Roshan Bhag Road, V V Puram  
Bengaluru - 560 004  
Mob: 95919 57915

28 JAN 2022

No. of Corrections

B/w ..... Page ..... 23

SL No: 300 Dated: 28/01/2022



**EXHIBIT - A****16****IT and ITES Policy, 2003**

**GOVERNMENT OF MAHARASHTRA**  
**Industries, Energy & Labour Department,**  
**Government Resolution No.ITP-2003/CR-3311/IND-7,**  
**Mantralaya, Mumbai – 400 032.**

**Dated :- 12.07.2003**

**1. Context:**

Government of Maharashtra has been supporting development of industry and business through a series of far-reaching policy initiatives. The Information Technology industry has been an important thrust area and has been receiving government support. During the last five years, the Government focussed on HRD, IT related infrastructure, fiscal incentives to IT units, IT in Governance and Institutional Framework for the IT sector. These initiatives have enabled the IT industry in the State to establish an initial lead and a firm foundation for a quantum leap has been laid. Exports of software and ITES from the State presently account for about 20% share of the country's exports. These exports have registered an annual growth of more than 30% during the last four years. The whole State has been connected through an Optical Fibre Cable Network and a statewide network of competent training institutions has been established for building a pool of world-class IT professionals for providing strength and support to the IT industry in the State.

At this stage of growth of the IT industry in the State, new areas warranting State's policy support have surfaced. The State Government has identified and appreciated these emerging needs, requiring State support for facilitating growth of the diversified streams of the IT



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industry in the near future. Through a consultative process involving prominent stakeholders of the IT industry, the Government has firmed up areas for further State support. Such a focussed support to different segments of the IT industry is to be implemented under the IT & ITES Policy, 2003.

2. **Objective:**

The main objective of the IT and ITES Policy, 2003 is to make Maharashtra the most favoured destination for investments in the IT and ITES industry. This is intended to be achieved by directing the State support at opening up large scale opportunities of employment and self-employment, facilitating growth of skilled and globally employable man-power, unprecedented spurt in exports, creating hassle-free and industry-friendly, 24 x 7 x 365 working environment, associating urban local Governments as responsive key stakeholders in promoting business and enterprise in the IT industry, and providing a legal framework for data protection and consumer privacy.

3. **Resolution:**

The Government of Maharashtra is pleased to announce its Information Technology and Information Technology Enabled Services Policy, 2003 as detailed below. This Policy has come into force from 4<sup>th</sup> June, 2003 and will remain in force for a period of five years.

4. **Extra ordinary features of the Policy:**

For achieving the objective of the Policy, the State Government commits itself to the following:

4.1 **Institutional framework for policy implementation:**

An Empowered Committee headed by the Chief Secretary to guide and supervise implementation of the IT and ITES Policy, 2003 and take appropriate decisions.



  
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**4.2 Unique Info Infrastructure:**

- (a) Promotion of public IT Parks.
- (b) Promotion of private IT Parks.
- (c) Cost effective and fully reliable telecom connectivity to the IT & ITES units all over the State.
- (d) Excellent road connectivity from main Highways to IT Parks
- (e) Permission to developers of IT Parks to invest funds to construct connecting roads from highways to IT Parks
- (f) Leveraging the unique advantage of low cost overseas connectivity.
- (g) Ensuring reliable and quality power supply round the clock in IT Parks by permitting unlimited back up power, Captive Power Generation and status as Independent Power Producers.
- (h) Levying of power charges on IT and ITES units at industrial rates and notifying IT and ITES units as a separate category of consumers through MERC.
- (i) Exemption of IT & ITES units from statutory power cuts in power supply.

**4.3 Developing a pool of skilled globally employable manpower:**

- (a) Ensuring ready availability of skilled manpower certified by Maharashtra Knowledge Corporation and other training institutions/companies.
- (b) Designing specific courses for English speaking, appropriate accent and communication skills and conducting training by School Education and Higher & Technical Education Departments.
- (b) Making available infrastructural facilities of schools of Municipal Councils, Municipal Corporations and Zilla Parishads to IT and



  
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ITES Companies for conducting training programmes in ITES related subjects and English language skills.

**4.4 Industry-friendly and supportive environment:**

- (a) Creating a progressive and supportive environment for 24 x 7 x 365 days working.
- (b) Relaxations under Shops & Establishments Act for working hours, work shifts and employment of women.
- (c) Applicability of all relaxations under the Industrial Disputes Act and Contract Labour Act to all IT and ITES units in the State on par with Special Economic Zones.
- (d) Notifying IT & ITES units as continuous process units.
- (e) Issuing special passes to vehicles transporting women workers of IT and ITES units during night times.
- (f) Declaring IT and ITES units as public utility services and essential services.
- (g) Exemption of IT & ITES units from clearances of Maharashtra Pollution Control Board.
- (h) Suitably amending various labour laws for facilitating submission of reports/returns in electronic formats.
- (i) Permission to IT and ITES units for self-certification of reports and returns.
- (j) Constitution of a Committee under the Chairmanship of President, NASSCOM for drafting a Data Protection and Consumer Privacy Act.

**4.5 Fiscal Incentives:**

- (a) 100% exemption in Stamp Duty to all IT & ITES units in public IT Parks.
- (b) 75% exemption in Stamp Duty to all IT & ITES units in private IT Parks.



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- (c) 100% exemption in Stamp Duty to all IT and ITES units in 'C', 'D', 'D+' and No Industry District areas as per Package Scheme of Incentives, 2001.
- (d) 90% exemption in Stamp Duty payment for mergers, de-mergers and reconstruction of IT & ITES units all over the State.
- (e) Stamp Duty exemption also to non-IT entities such as leasing and financial institutions acquiring space/premises in private and public IT Parks for subsequent leasing to IT and ITES units.
- (f) Exemption in Stamp Duty to assignment leases under Section 60 and leave and licences under Section 36-A of the Bombay Stamp Act, 1958.
- (g) Charging of Sales Tax at minimum floor rate of 4% on all IT products and non-IT products essential for IT and IT Enabled Services Units as approved by the Empowered Committee.
- (h) Simplification of procedure pertaining to 'F' form and 'C' form.

**4.6: Support to IT and ITES Units by Urban Local Bodies:**

- (a) Issuing Government directions to all Municipal Corporations for exempting imported capital goods and raw materials of IT and ITES units from levy of Octroi or Tax on entry of goods.
- (b) Issuing Government directions to all Municipal Corporations and Municipal Councils for levying property tax on all establishments/properties/buildings/premises of IT and ITES units on par with residential premises.
- (c) Grant of 100% additional Floor Space Index to all IT and ITES units in public IT Parks.
- (d) Grant of 100% additional Floor Space Index to all IT and ITES units in private IT Parks of specified sizes by paying certain premium.
- (e) Issuing of permission to erect towers and antennae as part of building plan approval.



- (f) Issuing of Government directions to all Municipal Corporations and Municipal Councils for single window interface for all clearances/approvals/licences required by IT and ITES units.

**4.7: Rewarding outstanding performance of IT and ITES units:**

- (a) Celebrating 20<sup>th</sup> August every year as the Information Technology Day of the State.
- (b) Presentation of State awards for outstanding performance to IT & ITES units on the Information Technology Day every year.

**5. Definitions:**

In the context of the Policy, the Information Technology industry consists of IT Software, IT Hardware, IT Services and IT Enabled Services as defined below:

IT Taskforce of Government of India has defined IT Software as follows:

(a) **IT Software:**

IT Software is defined as any representation of instruction, data, sound or image, including source code and object code, recorded in a machine readable form and capable of being manipulated or providing interactivity to a user, with the means of a computer.

(b) **IT Hardware:**

IT Hardware covers approximately 150 IT products notified by Directorate of Industries (APPENDIX I).

(c) **IT Services and IT Enabled Services:**

These include various IT Services and are defined by the IT Task force of the Government of India as follows:

"IT Service including IT Enabled Service is defined as any unit that provides services, that result from the use of any



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IT Software over a Computer System for realizing any value addition".

The Directorate of Industries has prepared and published an illustrative list of such IT Enabled Services (Appendix II) which is updated from time to time.

## 6. Institutional framework for policy implementation:

### 6.1 Empowered Committee:

To guide and supervise implementation of this Policy, an Empowered Committee is hereby constituted. This Empowered Committee shall be competent to periodically review the list of products and services falling under IT and IT Enabled Services and amend such lists from time to time as required. This Committee will also be competent for fixing norms, terms and conditions of eligibility (including amount of premium to be charged) of private IT Parks for availing additional 100% FSI.

6.2: The Empowered Committee will have the following composition:

- |    |  |   |                  |
|----|--|---|------------------|
| 1) | Chief Secretary  | - | Chairman         |
| 2) | Principal Secretary (Finance)  | - | Member           |
| 3) | Principal Secretary (Industry)   | - | Member           |
| 4) | Principal Secretary-I<br>(Urban Development)                                 | - | Member           |
| 5) | Secretary-II (Urban Development)   | - | Member           |
| 6) | Secretary<br>(Information Technology)  | - | Member           |
| 7) | Municipal Commissioner<br>(Mumbai, Thane and Pune<br>Municipal Corporations) | - | Members          |
| 8) | Development Commissioner<br>(Industries)                                     | - | Member-Secretary |



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For EMBASSY PROPERTY DEVELOPMENT PVT. LTD

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6.3: The Empowered Committee, if necessary, will consult with or invite representatives of institutions like NASSCOM, STPI, Private IT Parks and others for its meetings.

7. **Unique Info Infrastructure:**

7.1 Since faster growth of IT & ITES units can take place in urban areas, the government will provide incentives to promote setting up of public IT parks by government infrastructure agencies and private IT parks by private investors/developers in the state. These parks will have excellent infrastructural facilities for 24 x 7 x 365 working environment

7.2 All district headquarters and most of the taluka headquarters in the State have already been connected through optical fiber cable network. The Government shall endeavour to provide cost effective and reliable telecom connectivity throughout the State. IT and ITES units in the State will be able to leverage the unique advantage of low cost overseas connectivity available in the State.

7.3 For easy access and rapid movement of goods and persons in the IT parks, they will be connected to the main highways through high quality road network. To supplement investments by the State Government and Urban Local Bodies, developers of private IT parks will be permitted to invest funds in establishing such high quality road connectivity from the highways. Such roads will be transferred to the developers by the Urban Local Bodies and recovery of the investments of the developers would be adjusted against the property tax payable to the Local Bodies in future. The State Government will issue necessary directions to the Urban Local Bodies for this purpose.



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- 7.4 For reliable and quality power supply round the clock, Private IT parks and Public IT parks will have freedom of unlimited back up power, permission for captive power generation and status as 'Independent Power Producers'.
- 7.5 IT and ITES units shall be declared as continuous process units and shall be exempted from statutory power cuts to enable them to perform on 24x7x365 basis.
- 7.6 IT and ITES Units will be entitled for supply of power at industrial rates under the MERC tariff orders. These units will be categorised as a separate group of consumers through the MERC.

8. **Developing a pool of globally employable manpower:**

- 8.1 For ensuring ready availability of skilled and competent manpower for the IT and ITES industry, which would be employable all over the World, the Government will facilitate development of such a pool of man power. School Education and Higher & Technical Education departments will impart training in English languages skills (English speaking, appropriate accent and communication skills) to the youth in the State.
- 8.2. Private Training Institutions, and IT and ITES companies shall be offered infrastructural facilities in schools of the Municipal Corporations, Municipal Councils and Zilla Parishads on a lease basis, during non-working hours of schools, for conducting training in IT, ITES related skills as well as English language skills.



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*[Handwritten Signature]*  
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9. **Industry friendly and Supporting environment:**

9.1 The State Government will endeavour to provide industry friendly and supportive working environment for the IT and ITES units in the State. To enable IT and ITES units to work efficiently on 24x7x365 basis, provisions under the Shops and Establishments Act have been relaxed for working hours, work shifts and employment of women.

9.2. All relaxations under the Industrial Disputes Act and Contract Labour Act approved for units in Special Economic Zones shall be made applicable to all IT and ITES units in the State.

9.3 Reports>Returns in electronic formats will be accepted as per provisions of IT Act 2000. To enable IT and ITES units to submit reports and returns in electronic formats, necessary amendments in the following Labour laws shall be made.

- Employees State Insurance Act
- Factories Act
- Payment of Wages Act
- Minimum Wages Act
- Contract Labour Act
- Shops and Establishments Act
- Workmen's Compensation Act

9.4. IT and ITES units shall be allowed to file self-certified reports/returns to concerned Officers of Labour Department.

9.5 ITES shall be declared as Public Utility Services under the Industrial Disputes Act and as Essential Services (for more than six months) under the provisions of Maharashtra Essential



Services Maintenance Act 1999 by necessary amendments in these laws.

- 9.6 Since IT and ITES units do not cause any pollution, they shall be exempted from the requirement of NOC from MPCB. In case exceptional situations arise in future, a negative list of such exceptional cases shall be notified.
- 9.7 20<sup>th</sup> August every year will be celebrated as the Maharashtra Information Technology Day. State awards for outstanding performance to IT and ITES units will be presented on this day.
- 9.8 Relaxation with respect to labelling of items/products of IT and ITES units Under the Weights & Measures Act will be permitted and working procedure will be simplified in consultation with Government of India.
- 9.9 Since IT and ITES units work on 24 x 7 x 365 basis (round the clock throughout the year) and they employ women workers, a special group shall be appointed in the police department. Vehicles of IT and ITES units transporting women workers during night hours will be issued special passes/permission.
- 9.10 **Data Protection:**  
To prepare draft of a Data Protection and Consumer Privacy Act, a committee shall be formed under the Chairmanship of President, NASSCOM. Such an Act will be enacted thereafter.

**10. Fiscal Incentives:**

IT and ITES units in the State shall be entitled for the following fiscal incentives.



10.1 **Stamp Duty Exemption:**

- (a) 100% Stamp Duty Exemption to all registered Information Technology and IT Enabled Services units in C, D, D+ and No Industry District areas classified under Package Scheme of Incentives – 2001 in the State.
- (b) 100% stamp duty exemption to all IT & ITES units in Public IT parks in A & B areas notified as per package scheme of incentives 2001.
- (c) 75% stamp duty exemption to all IT and ITES units in private IT parks in A and B areas notified as per package scheme of incentives 2001.
- (d) 90% of Stamp Duty exemption on merger, demerger and re construction of IT and ITES units all over the State.
- (e) 90% Stamp duty exemption to Assignment Leases of IT and ITES units under Section 60 and leave & licences of IT & ITES under Section 36 A of the Bombay Stamp Act 1958.
- (f) If non-IT entities such as leasing and/or financial institutions like HDFC lease space owned by them in Private/Public IT Parks to IT and ITES units, such entities shall be held eligible for Stamp Duty exemption as per (b) and (c) above.

10.2 **Sales Tax:**

- (a) Sales Tax on sale of IT products has been reduced to a minimum floor rate of 4% as notified by Finance Department, vide Notification dated 11th August 2000. Under this Notification, certain IT products and essential non-IT products required for IT Enabled Services are not included. The Empowered Committee shall finalize a list of such products/items and sales tax on all products in such a list shall be charged at the minimum floor rate of 4%.
- (b) When an IT/ ITES unit effects a transfer of assets related to IT and IT Enabled Services from one branch to another, filling up of 'F' form is compulsory. The Government will attempt to get this



requirement deleted with consent of the Government of India and also to simplify the working procedure in this regard.

- (c) Submission of 'C-Form' is compulsory for units in the State while buying products from other States, failing which 10% sales tax is levied on the transactions. Banks, IT and ITES firms are not in a position to submit C-Form and hence they are required to pay higher rate of sales tax. The Government will attempt to get this procedure simplified, with the consent of the Government of India.
- (d) Presently, 14% Contract Tax is being charged on annual maintenance agreements for IT products. Since proportion of spare parts required for maintenance of such products is very small, a maximum of 5% works contract tax on annual maintenance agreements of IT and ITES units shall be charged in the State.

#### 11. Support to IT and ITES units by Urban Local Bodies:

Rapid Growth of the IT and ITES industry in urban areas will benefit Urban Local Bodies in many ways. Therefore, the Government will endeavour to associate the Urban Local Bodies as partners with its efforts to support the IT and ITES units. In partnership with the ULBs, the following support will be made available to IT and ITES.

##### 11.1 Octroi / Entry Tax:

- (a) To make IT and ITES units in Maharashtra competitive with similar units in other States, directions shall be issued to all the Municipal Corporations in the State for exemption in Octroi/Entry Tax to such units, on all capital goods and raw materials purchased by them. Such an exemption to IT and ITES units will also be granted by Municipal Corporations from any other alternative tax, if levied in place of Octroi.



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- (b) Capital goods and raw materials imported within the municipal limits by IT and ITES units were exempted from Octroi by the BMC upto May, 2002. This exemption will be restored by the BMC for the IT and ITES units.
- (c) To attract and promote the IT and ITES units in Mumbai and other urban areas, the Government shall issue directions to all Municipal Corporations and Municipal Councils to levy property tax on all establishments/properties/buildings/premises of IT and ITES units on par with residential areas in their respective municipal limits.
- (d) 100% additional FSI shall be made available to all IT and ITES units in Public IT Parks in the State.
- (e) 100% additional FSI shall also be made available to all registered IT and ITES units located in Private IT Parks, approved by Directorate of Industries in the State. However, to avail of this additional 100% FSI, the private IT parks will have to comply with certain norms and terms. The Empowered Committee referred in Para-6 shall fix such necessary norms and terms, including the premium to be charged from the parks for eligibility of the parks for this. The Empowered Committee shall review such norms and terms of eligibility on a regular basis for ensuring proper utilization of the additional FSI.
- (f) Permission for erecting towers & antennae up to the height prescribed by the Civil Aviation Department shall be granted by the concerned Municipal bodies at the time and as part of approval of the building plan itself.
- (g) The Brihan-Mumbai Municipal Corporation (BMC) and MIDC shall expeditiously complete improvement work of approach roads leading to SEEPZ and Marol MIDC area from the Mumbai Airport.
- (h) To support rapid growth of the IT and ITES industry, roads connecting the IT Parks to main highways have to be of very high quality. Therefore, the roads connecting Private/Public IT Parks



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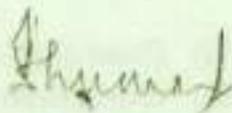
30

to the main highways shall be transferred to the developers of Private and/ or Public IT parks for development by investing their own funds. To facilitate the developers to recover such an investment, future property tax accruals to the Municipal Corporation/Council on new properties in the IT parks would be adjusted against such investments. The Government shall issue necessary directions to all Municipal Corporations and Municipal Councils in this regard.

- (i) Various permissions, approvals and registrations to IT and ITES units required from the Municipal Corporations need to be issued expeditiously. To facilitate this, the Government shall issue directions to all the Municipal Corporations to implement a single window interface for expeditious processing of such permissions, approvals and registrations.

12. All Concerned Departments of the Government should expeditiously issue necessary Orders/Notifications as per the above mentioned Government decisions.

By order and in the name of the Governor of Maharashtra.



( V.S. Dhumal )

Principal Secretary (Industries)

To

The Director General, Information and Public Relations, Mumbai (5 copies) with a request to give publicity as per decisions of this G.R. in leading national level, local level newspapers.

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परिशिष्ट -१

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## PRIMARY PRODUCTS (IT Hardware)

Sr. No.	H.S.No.	Description of Products
1.	85.23	11) Magnetic tapes of a width not exceeding 4 m.m. 12) Magnetic tapes of a width exceeding 4 m.m. but not exceeding 6.5 m.m. 13) Magnetic tapes of a width exceeding 6.5 m.m. 20) Magnetic discs 90) Other
2.	85.31	Electrical capacitors, fixed, variables or adjustable (Pre-set) 10) Fixed capacitors designed for use on 50/60 HZ Circuits and having a reactive power h. capacity of not less than 0.5 kvar (Power capacitors)  21 Tantalum fixed capacitors 22 Aluminum electrolytic fixed capacitors 23 Ceramic dielectric, single layer fixed capacitors 24 Ceramic dielectric, multilayer fixed capacitors 25 Dielectric fixed capacitors of paper or plastic 29 Other fixed capacitors 30 Variable or adjustable (Pre-set) capacitors 90 Other
3.	85.33	Electrical resistors (Including rheostats and potentiometer) other than leading resistors.  10) Fixed carbon resistors, composition or film types. 21) Other fixed resistors for a power handling capacity not exceeding 20 w. 29) Other fixed resistors capacity of 20 w or more 30) Wire wound variable resistors including rheostats and potentiometers for a power handling not exceeding 20w 39) Wire wound variable resistors including rheostats and potentiometers for a power handling exceeding 20 w or more 40) Other variable resistors, including rheostats and potentiometers. 90) Parts.
4.	85.36	50) Electronic AC switches consisting of optically coupled input and output circuits. ( AC Switches) 50) Electronic switches including temperature protected electronic switches consisting of and a logic chip (Chip on Chip technology) for a voltage not exceeding 1000 volts 50) Electromechanical snap action switches for a



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		current not exceeding 11 amps. <b>32</b> 69) Plugs & Sockets for co-axial cables and printed circuits. 90) Connection and contact elements for Wires and Cables
5)	85.41	Diodes, transistors and similar semiconductor devices, photosensitive semi-conductor, including photo voltaic cells whether or not assembled in modules or made-up into panel light emitting diodes, mounted piezo electric crystals.  10) Diodes, other than photosensitive or light emitting diodes. 22) Transistors other than photosensitive transistors with a dissipation rule of less than 1 w. 29) Transistors other than photosensitive transistors, with a dissipation rule of 1 w or more. 30) Thyristors diacs and triacs other than photosensitive devices. 40) Photosensitive semiconductor devices, including photo voltaic cells whether or not as modules or made up into panels, light emitting diodes. 50 Other semi conductor devices. 60 Pountaged piezo-electric crystals. 90 Parts
6.	85.42	Electronic integrated circuits and microassemblies. 12) Cards incorporating an electronic integrated circuit ("Smart" Cards) 13) Metal oxide semiconductors (Mos Technology) 14) Circuits obtained by bipolar technology. 19) Other monolithic integrated circuits, including circuits obtained by a combination and Mos Technology (Bionos technology) 31) Other monolithic integrated circuits 40) Hybrid integrated circuits 41) Electronic Micro assemblies. 90 Parts.
7.	85.44	41) Other electric conductors for a voltage not exceeding 80 v, fitted with connectors of for telecommunication. 49) Other electric conductors for a voltage not exceeding 80 v, not fitted with connectors of for telecommunication. 50) Other electric conductors for a voltage exceeding 80 v but not exceeding 1000v, fitted with connectors of a kind used for telecommunication. 70) Optical fiber cables.



For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

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**PRIORITY INTERMEDIATE PRODUCTS**

1. Input – Output Units including  
All computer peripherals : HSN 8471.60
2. Computer Keyboard : HSN 8471.60.19.10
3. Computer Monitors : HSN 8471.60.19.20  
HSN : 8471.90.07
4. Populated PCB'SSI  
(All Categories) : HSN 8473.10  
HSN 8473.30  
HSN 8473.40  
HSN 8504.90  
HSN 8517.90  
HSN 8529.90  
HSN 8538.90  
HSN 8543.90
5. Smart Cards & Accessories : HSN 8542.12
6. UPS for Data Processing HSN 8504.40  
Equipment : HSN 8543.89  
HSN 8471.05
7. Set-up-box with communication function and accessories : HSN 8517.80
8. Internet – box with user interface  
and network interface : HSN 8517.80
9. Modems & ISDN Terminals : HSN 8517.50
10. Routers & Terminal Servers : HSN 8517.50
11. VSAT Terminals : HSN 8525.20
12. Radio Communication  
Equipment : HSN 8525.20



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The list of activities registrable as IT Services and IT enabled Services is amended as follows:

- 1) Data conversion, data mining, digitisation, data entry, data processing, data warehousing.
- 2) Digitisation of spoken material (e.g. legal and medical transcription)
- 3) Computerised Call Centres
- 4) Geographic Information Systems mapping / services
- 5) Web designing / Web content development services
- 6) Computer Aided Design / CAD / CAM services
- 7) E-mail, data, Internet fax service provider
- 8) ISP Services (Communication channels like V-sat, Optical fiber not included)
- 9) Computerised Desk Top Publishing
- 10) Web service providers, including web hosting and web site management
- 11) USDN service providers
- 12) Computer Systems AMC holders
- 13) Multimedia development units (including, e.g. animation and special effects video and photo digitisation)
- 14) IT Solution Providers / implementers (such as and including server / data banks, Application Service Providers, Internet / Web-based e-commerce service providers, Smart Card customisation service providers, systems integration service providers)
- 15) Cyber cafe / cyber kiosks / cyber parlours and video conferencing centres / parlours
- 16) Back Office Operations relating to computerised data
- 17) Other services provided with the intensive use of computers (such as and including telemedicine services, remote access cyber services, remote diagnostic and repair services)



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No. DI/IT/Emp.Com/Product/2005/A-7801  
 Directorate of Industries,  
 New Administrative Building,  
 Opp. Mantralaya, Mumbai - 400 032.

Date: - 08<sup>th</sup> April, 2005

### Amendment

**Sub: - Registration of IT Units -**

Amendment to Annexure 'A' Primary Products (IT Hardware).

**Ref.: - 1) Empower Committee Minutes dated 25-05-2005.**

According to the decisions of the Empowered Committee constituted under the IT & ITES Policy, 2003, the following items are included as the Primary IT Products in APPENDIX-I appended to the above referred circular.

- 1) Electronic Private Automatic Branch Exchange. (EP/ABX)
- 2) Digital Image Recorders (HSN No. 9010).
- 3) Adapters, Jacks & Plugs, Relays, Switches, Terminals & terminal blocks, Sockets, Heat Sinks, Bases and Folders useful for electronics equipments only (HSN No. 8335).
- 4) Video Conferencing Equipments.
- 5) Mobile Handsets (GPRS & CDMA) (HSN No. 8413).

-sd/-

( S. P. Mahajan )

Superintending Industries Officer (IT)

**Copy submitted for information to:**

1. The Secretary (Industries), I. E. & L. Department, Mantralaya, Mumbai - 400 032.
2. The Secretary (Information Technology), General Administration Department, Mantralaya, Mumbai - 400 032.

**Copy for information to:**

1. The Development Commissioner, Office of Development Commissioner, Ministry of Commerce, Santacruz Electronics Export Promotion Zone, Andheri (E), Mumbai - 400 093.
  2. The Managing Director, SICOM Limited, Nirmal, Nariman Point, Mumbai-400 021.
  3. The Chief Executive Officer, MIDC, Mahakali Caves Road, Andheri (East), Mumbai-400 093.
  4. The Additional Director of Industries, Head Office, Mumbai - 400 032.
  5. The Deputy Secretary to Govt., I.E. & L. Department, Mantralaya, Mumbai - 400 032.
- The Deputy Secretary to Govt. & Director (IT), GAD, Mantralaya, Mumbai - 400 032.



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*(Signature)*  
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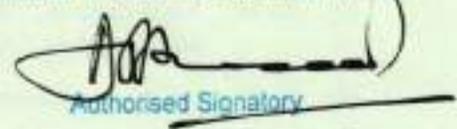
36

7. The Director and Chief Executive, Software Technology Park of India, Kubera Chambers, 3<sup>rd</sup> floor, Dr. R.P.Road, Shivaji Nager, Pune - 411 005.
8. The Director, National Center for Software Technology, Gulmohar Cross Road No. 9, JVPD Scheme, Juhu, Mumbai - 400 049.
9. The Chairman, National Association of Software and Service Companies, Ashok Hotel, Chankyapuri, New Delhi - 21.
10. The Chairman, Electronics & Computer Software Export Promotion Council, Regional Committee (W), Unit No. 39, SDF-2, SEEPZ, Andheri (East), Mumbai - 400 093.
11. The Municipal Commissioner, Bruhan-Mumbai Municipal Corporation (Octroi Deptt), Mumbai - 400 001.
12. The Joint Director of Industries, PSI/ DIC / Planning, Head Office, Mumbai - 400 032.
13. The Officer on Special Duty, Head Office, Mumbai - 400 032.
14. The Superintending Industries Officer (LIC/Export/IT), Head Office, Mumbai - 400 032.
15. The Deputy Director of Industries, SSIP / CSPO / LIC /Chem /DIC Br., Head Office, Mumbai - 400 032.
16. The Industries Officer, SSIP/ DIC / Export / NOC / LIC / IE Branch, Head Office, Mumbai - 400 032.
17. The Director, STPI - Mumbai / Pune / Nagpur.
18. Joint Director of Industries, Mumbai/ Nagpur/ Aurangabad/Pune/Nashik Region  
Superintending Industries Officer, Konkan/Amravati Region  
General Managers, District Industries Centre (All)

With a request to bring this amendment to the notice of all Local Bodies within your jurisdiction, so as to facilitate them to extend Octroi exemption and other concessions.

19. All Associations.

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

  
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No.DI/IT/Emp.Com/Products/2005/A-28164

Directorate of Industries,  
New Administrative Building,  
Opp. Mantralaya, Mumbai - 400 032.  
Tel. No. 2202 3505, Fax No. 2202 6826.  
E-mail: [diit@maharashtra.gov.in](mailto:diit@maharashtra.gov.in)

Date: - 26<sup>th</sup> October, 2005**Amendment****Sub: - Registration of IT Units.**

Amendment to Annexure 'A' Primary Products (IT Hardware).

**Ref.:** - 1) Empower Committee Decision dated 25<sup>th</sup> May, 2005.

According to the decisions of the Empowered Committee constituted under the IT & ITES Policy, 2003, the following items are included as the Primary IT Products in APPENDIX-I appended to the above referred circular.

<b>Sr. No.</b>	<b>HSN Code</b>	<b>Description of Item</b>
1)	84.69	Word Processing Machines & Electronic Typewriters.
2)	84.70	Electronics Calculators.
3)	84.71	Computer Systems & Peripherals, Electronic Diaries.
4)	84.73	Parts & Accessories of HSN 84.69, 84.70 & 84.71 for items listed above.
5)	85.01	DC Micro Motors / Stepper motors of an output not exceeding 37.5 Watts.
6)	85.03	Parts of HSN 85.01 for items listed above.
7)	85.04	Uninterrupted Power Supplies (UPS) and their parts.
8)	85.05	Permanent magnets and articles intended to become permanent magnets (Ferrites).
9)	85.17	Electrical apparatus for the Telephony or line telegraphy, including line telephone sets with cordless handsets and telecommunication apparatus for carries-current line systems or for digital line systems; videophones.
10)	85.18	Microphones, Multimedia Speakers, Headphones, Earphones & Combined Microphones / Speaker Sets & their parts.
11)	85.20	Telephone Answering Machines.
12)	85.22	Parts of Telephone Answering Machines.
13)	85.23	Prepared unrecorded Media for Sound Recording or Similar Recording of other phenomena.
14)	85.24	IT Software on any Media.
15)	85.25	Transmission apparatus other than apparatus for radio broadcasting or TV broadcasting, transmission apparatus incorporating reception apparatus, digital still image video cameras.
16)	85.27	Radio communication receivers, Radio pagers.
17)	85.29	(i) Aerials, Antennas and their parts.
		(ii) Parts of Items at 85.25 and 85.27 listed above.
18)	85.31	LCD Panels, LED Panels & Parts thereof.



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- 19) 85.32 Electrical Capacitors, Fixed, Variable or adjustable (*Pre-set*) and parts thereof.
- 20) 85.34 Printed Circuits.
- 21) 85.36 Switches, Connectors & Relays for upto 5 Amps at voltage not exceeding 250 Volts, Electronics Fuses.
- 22) 85.40 Data / Graphic Display Tubes, other than TV pictures tubes and parts thereof.
- 23) 85.43 Signal Generators and parts thereof.
- 24) 90.01 Optical Fibre and Optical Fibre Bundles and Cables.
- 25) 90.13 Liquid Crystal Devices, Flat Panel display devices and parts thereof.
- 26) 90.30 Cathode ray oscilloscopes, Spectrum Analysers, Cross-talk meters, Gain measuring instruments, distortion factor meters, Psophometers, Network & Logic analyser and Signal analyser.

-sd/-

**[ P. B. Satam ]**

Superintending Industries Officer (IT)  
for Development Commissioner (Industries)

**Copy submitted for information to:**

1. The Secretary (*Industries*), I. E. & L. Department, Mantralaya, Mumbai - 400 032.
2. The Secretary (*Information Technology*), General Administration Department, Mantralaya, Mumbai - 32.

**Copy for information to:**

1. The Development Commissioner, Office of Development Commissioner, Ministry of Commerce, Santacruz Electronics Export Promotion Zone, Andheri (E), Mumbai - 400 093.
2. The Managing Director, SICOM Limited, Nirmal, Nariman Point, Mumbai-400 021.
3. The Chief Executive Officer, MIDC, Mahakali Caves Road, Andheri (East), Mumbai-400 093.
4. The Additional Director of Industries, Head Office, Mumbai - 400 032.
5. The Deputy Secretary to Government, I.E. & L. Department, Mantralaya, Mumbai - 400 032.
6. The Deputy Secretary to Government & Director (IT), GAD, Mantralaya, Mumbai - 400 032.
7. The Director and Chief Executive, Software Technology Park of India, Kubera Chambers, 3<sup>rd</sup> floor, Dr. R.P.Road, Shivaji Nagar, Pune - 411 005.
8. The Director, National Center for Software Technology, Gulmohar Cross Road No. 9, JVPD Scheme, Juhu, Mumbai - 400 049.
9. The Chairman, National Association of Software and Service Companies, Ashok Hotel, Chankyapuri, New Delhi - 110 021.
10. The Chairman, Electronics & Computer Software Export Promotion Council, Regional Committee (W), Unit No. 39, SDF-2, SEEPZ, Andheri (East), Mumbai - 400 093.
11. The Municipal Commissioner, Bruhan-Mumbai Municipal Corporation (Octroi Deptt.), Mumbai - 1.
12. The Joint Director of Industries, PSI/ DIC / Planning, Head Office, Mumbai - 400 032.
13. The Officer on Special Duty, Head Office, Mumbai - 400 032.
14. The Superintending Industries Officer (IT), Head Office, Mumbai - 400 032.
15. The Deputy Director of Industries, SSIP / CSPO / LIC / Chem / DIC Br., Head Office, Mumbai - 32.
16. The Industries Officer, SSIP/ DIC / Export / NOC / LIC / IE Branch, Head Office, Mumbai - 32.
17. The Director, SIPI - Mumbai / Pune / Nagpur.
18. Joint Director of Industries, Mumbai/ Nagpur/ Aurangabad/Pune/Nashik Region  
Superintending Industries Officer, Konkan/Amravati Region  
General Managers, District Industries Centre (All). *With a request to bring this amendment to the notice of all Local Bodies within your jurisdiction, so as to facilitate them to extend Octroi exemption and other concessions.*
19. All Associations.

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For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.



*Patil*  
**BHARATI PATIL**  
Advocate & Notary  
Government of India  
# 5 Roshan Bhag Road, V V P Jaran  
Bangalore - 560 004  
Mobi: 95919 57915

*Patil*  
Authorised Signatory

12 8 JAN 2022

**EXHIBIT - B**

**39**

No. DI/IT/Clearance/2006/ B-5279  
Directorate of Industries,  
New Administrative Bldg.,  
Opp. Mantralaya, Mumbai 400 032.

Date: 29<sup>th</sup> July, 2006.

To,

29 JUL 2006

M/s. Hindustan Construction Co.Ltd.,  
Hincon House, Lal Bahadur Shastri Marg,  
Vikhroli (West), Mumbai 400 083.

**Sub: Request for issue of clarification that IT Park establishment are industrial estate building / Industrial Park and hence MPCB/MOEF clearance is not required.**

Ref: Your letter dated 28<sup>th</sup> July, 2006

Dear Sir,

With reference to above, it is to inform you that IT & ITES units coming under industrial parks declared as Private IT Parks or IT & ITES units coming in Industrial Estates declared as Public IT Parks are exempted from clearance of Maharashtra Pollution Control Board as per IT Policy, 2003.

This is for information please.

Thanking you,

Yours faithfully  
*V. D. Masurade*  
30/7/2006

(V. D. Masurade)  
Jt. Director of Industries (IT)

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

*[Signature]*

Authorised Signatory



*charab*  
**BHARATI PATIL**  
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Mob: 95019 57015

12 8 JAN 2022

## EXHIBIT - C

40

Minutes of the 20<sup>th</sup> meeting of the State Level Expert Appraisal Committee (SEAC) held on  
20<sup>th</sup> November 2009

Present

1. Shri PMA Inakeem	- Chairman
2. Shri GK Deshpande	- Member
3. Dr. Kishore Bhor	- Member
4. Dr. SB Chaphekar	- Member
5. Dr. VR Gunak	- Member
6. Dr. SK Pasole	- Member
8. Dr. TG More	- Member
7. Shri GA Hale	- Secretary

Compliance case

Item No.1 (Originally considered in the 18<sup>th</sup> meeting held in October 2009)

Project proponent: Vista Estate Pvt Ltd.

Name of the project and location: Aquaria Grande at Devdas Lane, Bommal (W)

Brief details of the project (as per the proposal):

Plot area: 12,872 sq.m. Total built up area: 1,14,071 sq.m (of which 25,305 under FSI). No. of buildings - two (each with 27 floors) and club house. No. of flats - 145. Landscape area: 9088 sq.m. Parking spaces to be provided: 835.

Decision: In the last meeting it was noted that the proposal involved construction of public parking, since the approval of the Committee under the Municipal Commissioner was not obtained for the same, the project proponent was informed that the proposal would be considered after the above approval is obtained. They have now given a letter stating that they have dropped the proposal to have public parking and accordingly they will have three podiums and one basement instead of 4 podiums and two basements proposed earlier. The number of floors per building also will come down from 34 to 27. Accordingly the proposal will have to be treated as a fresh proposal.

The project proponent was requested to comply with the following:

- The design of STP is to be fully explained along with the scheme for disposal of screenings and sludge.
- Actual treatment of water to be used for swimming pool to be indicated.
- Three podiums and one basement have been proposed on the ground of higher requirement of parking. The actual area for parking should be worked out taking into account the provision that when two parkings are required to be provided for a flat, one should be of smaller area. Based on this, the area under the podium can be reduced.

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- (iv) As agreed during discussions in the meeting a circular cut out (of diameter not less than 25 metres) may be provided in the centre of the podium so that adequate area is open to sky and to earth and can be used for tree plantation.
- (v) Minimum six metre unhindered open space should be provided all around the plot ensuring that the podium does not encroach on this at all.
- (vi) The storage tank as a part of rain water harvesting should be taken below the podium.
- (vii) Detailed list of species of trees to be planted may be furnished.

Item No.2 (Originally considered in the 17<sup>th</sup> meeting held in October 2009).

Project proponent: M/s Goldbricks Infrastructure Pvt Ltd.

Name of the project and location: Proposed Arundam World City Project at Model Mill, Ganesh Path, Nagpur.

Brief details of the project (as per the proposal):

Total plot area: 11.80 hectares. Total open space: 13,161 sq.m. Total proposed area of construction within FSI: 1,88,615 sq. m. (Residential - 1,31,245; Residential Viles - 5,920 and Commercial - 18,450). Total non-FSI area to be constructed: 67,086 sq. m. No. of towers: 17. Total parking proposed: 2166 ECS for Residential and 646 ECS for Commercial.

Decision: It was decided recommend the proposal for grant of prior environmental clearance subject to the project proponent complying with the following:

- (i) As agreed during the discussion in the meeting, for the two large buildings of length more than 80 metres, a gap of at least 5 metres should be provided for air circulation.
- (ii) There is already a large pond on the plot of dimensions 60mX80mX5m. It may be utilized for storing all the storm water as well as surplus effluent from STP after tertiary treatment.

Item No.3 (Originally considered in the 1<sup>st</sup> meeting held in November 2008 and again considered in the 11<sup>th</sup> meeting held in May 2009).

Project proponent: Anshya International Ltd.

Name of the project and location: Free Trade Warehousing Zone (SCZ) with container-freight station at Sai Village, Panvel.

Brief details of the project (as per the proposal):

Plot area: 88.78 hectares. Total built-up area: 4,30,290 sq.m. Total number of units proposed: 600. Parking spaces: 2000 (Trucks); 50 (Cars). Area for landscaping and gardening: 82,538 sq.m.

Decision: The project proponent furnished clarifications on all the points raised in the previous meetings. It was decided to recommend the proposal for grant of prior environmental clearance.



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**Item No.4** (Originally considered in the 11<sup>th</sup> meeting held in May 2009 and again considered in the 14<sup>th</sup> meeting).

**Project proponent:** Embassy Dynasty Developers Pvt Ltd

**Name of the project and location:** IT Park Embassy Techzone at plot no. 09, Rajiv Gandhi Infotech Park, Phase II, MIDC, Hingewadi, Pune

**Brief details of the project (as per the proposal):**

Plot area: 2,72,979 sq.m (later revised to 2,76,674 sq.m) Built-up area: 4,65,338 sq.m. No. of buildings: 11. Maximum height of the building: 45 m. Green belt area: 31,055 sq.m. No. of trees to be planted: 7,500.

**Decision:** In addition to the points raised in the earlier meetings, the project proponent was required to furnish clarifications on the points raised at the time of the site inspection carried out by the sub-committee of the Committee on 27<sup>th</sup> November. The project proponent has provided clarifications in respect of the same, particularly vide their letter dated 30<sup>th</sup> November, 09 after the meeting. It was decided to recommend the proposal for grant of prior environmental clearance.

Regarding taking up work prior to obtaining environmental clearance, they have explained the circumstances in which they have done this in their letter dated 30<sup>th</sup> November 2009. They have stated inter alia that they were under the impression that construction of IT projects did not require clearance since such projects were exempt from requirement of EC till September 2008 and since MIDC sanctioned the plans on the same impression. Department of Environment may consider this and decide whether any further action is required on this aspect.

**Item No.6** (Originally considered in the 13<sup>th</sup> meeting held in July 2009).

**Project proponent:** Kahori Park, Mumbai

**Name of the project and location:** Proposed Kahori Park at Village Ghatkoper Park Site, Vikhroli (W), Mumbai

**Decision:** The project proponent has furnished clarification on some of the points raised in the last meeting. It was decided to recommend the proposal for grant of prior environmental clearance subject to the project proponent complying with the following:

- (i) Clearance from the Civil Aviation authorities for the proposed height of the building should be obtained and produced.
- (ii) Open space of at least 6 metres should be left all around the building including the rear portion, without the podium encroaching on the same.
- (iii) The number of trees to be planted should be at least doubled from the proposed 155 and species-wise number of trees should be furnished.

**Item No.7** (Originally considered in the 11<sup>th</sup> meeting held in May 2009).

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Project proponent: Green Valley Homes Developers Pvt Ltd

Name of the project and location: Glomax Mall on Plot No. 17, 18 and 19, at Sector 2, Kharjar, Navi Mumbai.

Brief details of the project (as per the proposal):

Total plot area: 9575 sq.m. Total construction area: 40925 sq.m (of which FSI area is 14,180 sq.m.) Green cover area: 534 sq.m. No. of trees: 16.

Decision: It was decided to recommend the proposal for rejection of prior environmental clearance for the following reasons:

(i) It was admitted that the construction of the Mall has been practically completed before obtaining prior environmental clearance. The work was taken up after 2005 and construction activity was continued even after making an application for prior environmental clearance.

(ii) They are not willing to take up STP for the project and their proposal to transport their effluent to the Central STP of CIDCO (and then bring it back after treatment) at a distance of 3 km is not acceptable.

It is also pointed out that the project proponent was requested to furnish copy of the relevant rules of CIDCO under which the basements are allowed and that the reply given to this is vague.

Item No.8 (Originally considered in the 12<sup>th</sup> meeting held in May 2009)

Project proponent: MHADA, Mumbai

Name of the project and location: Mass Housing Project at Sion, Mumbai.

Brief details of the project (as per the proposal):

Area of the plot (including buildings constructed from 2001 onwards): 1,10,338 sq.m. RG area: 15,490 sq.m. Total proposed area of construction: 1,20,000 sq.m. Transit ceros: 22 wings of G+4 type. MIG and HG tenements: 48 wings of S+7 type. LIG tenements: 20 wings G+7 type (Total: 68 wings and 3213 tenements).

Decision: On the plot having area of about 1,10,338 sq.m. MHADA have already completed transit accommodation of 2112 tenements and 92 buildings with 4296 tenements in three phases earlier. In one of these three phases, an SRA project has also been completed. It was informed that these phases were taken after 2001 and completed before 2006. Now the environment clearance has been sought for the fourth phase comprising 88 buildings to provide 3313 tenements (including transit accommodation, LIG, MIG and HG tenements). There is also a proposal to take up the 5<sup>th</sup> phase with additional 10% FSI which will become available later.

As informed to the project proponent in the discussion on 30<sup>th</sup> November, a physical inspection was carried out by the Committee on the plot on 2.12.2009 in the presence of the Dy. Chief Engineer and other officers of MHADA. The Committee was surprised to find that all except five (out of the 88) buildings have been practically completed. Of these five buildings, four buildings are under construction and only one building is yet to be taken up. Most of the completed buildings have been either occupied or are being occupied. The Committee also saw the STP which is functional, but the tertiary treatment has not been taken up and the effluent from the



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STP, instead of being recirculated for flushing and gardening is being let out to the Municipal sewer. It was also found that no STP exists for the buildings completed in the earlier phases. Another disconcerting observation made by the Committee is that the gutters near the buildings completed in the earlier phases have stagnant water with bad odour.

While the serious issues of taking up construction of the buildings without prior environmental clearance and granting of occupancy certificates without EC will be dealt with separately, the project proponent is at present requested to comply with the following:

- (i) The STP in phase IV should be made fully functional immediately by taking up tertiary treatment and circulating the effluent for flushing and gardening.
- (ii) In the existing buildings in sectors I and II, there is ample space available for taking up an STP. This should be immediately taken up so that the waste water can be treated and the effluent can be recirculated for flushing and gardening.
- (iii) The open gutters with stagnant water (mentioned above) may be got cleaned and obstruction for flow be removed so that the problem does not recur.
- (iv) Copies of the IODs, CCs, approved plans and occupancy certificates issued so far in respect of the buildings in phase IV may be furnished.
- (v) Considering the EWS status of people in LIG and transit accommodation, additional 20% FSI is intended to be availed. However, since subdivision of the plot for the purpose is not done, 10% of such FSI will not be available till then. Hence in the 4<sup>th</sup> phase, planning is done only with 10% additional FSI. As a result, the layout plan should include only buildings completed in three phases and those in fourth phase. The area earmarked for the 5<sup>th</sup> and last phase also be shown on the layout (as and when the 5<sup>th</sup> phase is taken up, the proponents will have to take EC for the same).
- (vi) The water balance, sewerage arrangement and other aspects of 4<sup>th</sup> phase alone be indicated as the proposals include the requirements and proposals for the 4<sup>th</sup> phase as well as the 5<sup>th</sup> phase.
- (vii) The buildings are seven storeys with height up to 24 metres, hence no ground level or terrace level water tanks are proposed as per DC rules. However, considering the high density population of this mass housing project, it is desirable to have at least one common ground level fire water storage tank of adequate capacity which can feed the fire hydrants in case of fire, as continuous water supply of MCGE is not assured.
- (viii) The proposals for rainwater harvesting, surface drainage etc should take into account the entire plot, as this is an expansion project.
- (ix) Statements of RC area and built-up area may be furnished.

Item No.10 (Originally considered in the 14<sup>th</sup> meeting held in August 2009).

Project proponent: M/s Puri Sankar Karkhana, Nagpur.

Name of the project and location: 30 MW power plant and change in fuel pattern of existing 22.5 MW power plant in village Kinkhale and Khursapur, Tahsil Umrar, District Nagpur.



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Decision: The draft terms of reference for EIA were approved in the last meeting. A copy of the EIA report has been furnished. The existing 22.5 MW plant has an approved fuel pattern of 75:25 between bagasse and coal. They wanted it to be made fully dependant on coal. The reason for this request is the reduction in sugar cane availability in the recent years in the sugar factory where the power plant is located. The 30 MW plant will have coal as fuel. It was decided to recommend the proposal for grant of prior environmental clearance for the proposal, subject to the condition that at least 10% of the fuel used for the existing 22.5 MW plant should be bagasse and efforts should be made to increase the same in the subsequent years (It was mentioned by the project proponent that a massive programme to increase the area under sugar cane - and therefore the availability of bagasse - has been undertaken by the them in the area surrounding the sugar factory where the power plant is located).

Other cases

The cases of s nos. 5 and 6 (M/s Seema Anil Baiorkar and M/s Shrawate Property Pvt Ltd) will be considered on 2<sup>nd</sup> December as requested by them.

Chairman: SEAC

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

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Minutes of the 20<sup>th</sup> meeting of the State Level Expert Appraisal Committee (SEAC) held on  
1<sup>st</sup> December 2009

Present

1. Shri PMA Hakeem	- Chairman
2. Shri GK Deshpande	- Member
3. Dr. (Mrs) Medha Dixit	- Member
4. Dr. Kishore Bhor	- Member
5. Dr. SB Chalmekar	- Member
6. Dr. VR Gunale	- Member
7. Dr. SK Padoje	- Member
8. Dr. TG More	- Member
9. Shri GA Nark	- Secretary

Compliance cases

Item No. 11 (Originally considered in the 15<sup>th</sup> meeting held in August 2009).

Project proponent: Paranjpe Schemes

Name of the project and location: Residential Project at S.No. 16, 17, 4 (part), Vadgaon Chyan, District Pune.

Brief details of the project (as per the proposal):

Plot area: 31,963 sq.m. Built-up area: 35,123. No. of tenements: 584. Landscape area: 2,677 sq.m. Parking spaces: 211

Decision: It was decided to recommend the proposal for grant of prior environmental clearance subject to the project proponent complying with the following:

- (i) A complete note on fire fighting with all provisions as per the National Building Code explained and design for two lifts as prescribed in the NBC should be provided.
- (ii) The layout plan provided is not clear. Enough numbers of clear cross sections should be furnished to show the stairs and basements.
- (iii) Provision of gaps in the long buildings is not clear. They should be shown to have proper air circulation.
- (iv) The number of pits proposed (12) should be increased to at least 20 for rain water harvesting.
- (v) In place of Vermi composting, mechanical converters should be used.
- (vi) Detailed design for underground STP, including location, levels and sizes of each unit should be furnished with clear commitment to attain BOD less than 5.

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Item No.12 (Originally considered in the 15th meeting held in August 2009).

Project proponent: M/s DDPL Global Infrastructure Pvt. Ltd.

Name of the project and location: Township Project (under Rental Housing Scheme of MMRDA) at Village Trini, Taluka Vesali, District Thane.

Brief details of the project (as per the proposal):

Plot area: 7,80,810 sq.m. RC area: 83,939 sq.m. Built-up area: 12,22,248 sq.m (of which FSI area is 8,87,414 sq.m). No. of residential buildings: 42 with 16,800 tenements. Buildings for rental housing: 43 with 9,856 tenements.

Decision: This is a proposal to take up a township project on a plot of total area 78 hectares under the MMRDA rental housing scheme. In the last meeting, it was clearly indicated that in the absence of drains for the discharge of treated effluent, it would be appropriate to take up the project in phases and if phase I covering an area not exceeding 10 to 12 hectares is taken up initially, the treated effluent could be fully consumed on the plot. It was also pointed out that the subsequent phases could be taken up when satisfactory arrangements for the disposal of the effluent become available. The project proponent had agreed to consider this and if found acceptable approach the Committee with a revised application relating to phase I only.

The project proponent attended today's meeting with a representative of MMRDA. The project proponent stated that implementation of the project in a phased manner would not be feasible and therefore requested that the complete project may be considered. It was also pointed out that MMRDA has plans to develop infrastructure including drainage work and the village in which the project is to be taken up is likely to be included in the Municipal Corporation area.

It was made abundantly clear to the project proponent that such a huge project which would generate so much treated effluent cannot be considered in the absence of a sewerage scheme in the area to which the treated effluent from the project can be connected. If MMRDA or the Municipal Corporation has any concrete programme to take up any sewerage scheme in the area, the details of the same (such as cost of the scheme, funding arrangements, likely date for commencement of work and likely date of completion etc) may be obtained from the respective authority and furnished. If this is not possible, the project proponent may once again consider the option indicated in the last meeting (namely to take up the project in phases, the phase I being around 10 to 12 hectares).

Item No.13 (Originally considered in the 10th meeting held in April 2008).

Project proponent: LK Developers

Name of the project and location: Integrated Township at Mantri Khurd, Pune.

Brief details of the project (as per the proposal):

Total plot area: 41.86 hectares. Built-up area: 2,09,277 sq. m. Landscape area: 23.83 hectares. No. of buildings: 58 residential buildings and 15 buildings for EVBS and seven other buildings (for schools, hospitals and other amenities). Proposed parking lots: 2630 (cars), 7042 (scooters) and 7353 (cycles).



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**Decision:** It was decided to recommend the proposal for grant of prior environmental clearance subject to the project proponent complying with the following:

(i) As far as utilization of the treated effluent (after meeting the flushing requirement) is concerned, the project proponent has stated that this would be fully utilized on the plot as an area of 23.62 hectares out of the total plot area of 41.88 hectares is set apart for landscaping and has further committed that no treated effluent will be discharged from the plot. They have also proposed construction of four ponds in order to store the surplus effluent from the STPs during the monsoon. In this regard, the project proponent will have to agree to the following:

(ii) An undertaking will have to be given that the project proponent would be responsible to provide tertiary treatment to the effluent to bring the BOD level to less than 5 and ensure that no treated effluent would be discharged from the plot during any period including the monsoon.

(iii) In order to ensure continuous movement of water the four ponds to be constructed will have to be interconnected, the treated effluent will be let out to the first pond (which will then move to the remaining) and that the water required for flushing and irrigation of the landscape area will be taken from the last pond.

(iv) Necessary lay out plan showing the location of the four ponds and their interconnection should be furnished along with necessary beautification plan of the ponds by fountains etc.

(v) In order to take care of likely odour nuisance during the monsoon due to possible stagnation of water, additional doses of chlorination will have to be provided to the treated effluent let out to the ponds, as necessary.

(vi) An undertaking to be given that the landscaping area will not be reduced from 23.62 hectares in order to ensure that the capacity to utilize the treated effluent fully is not diminished.

**Item No.14** (Originally considered in the 2nd meeting held in July 2008; again considered in the 7<sup>th</sup> meeting and recommended for rejection of the request for prior environmental clearance for commencement of construction without EC; referred back by SEIAA, as decided in its 11<sup>th</sup> meeting).

**Project proponent:** Axis Ra) Build Well Pvt Ltd

**Name of the project and location:** Redevelopment of Ambemayak CHB Ltd, DN Nagar, Andheri (W), Mumbai

**Brief details of the project (as per the proposal):**

Plot area: 5,302 sq.m. Built-up area: 24,686 sq.m. No. of buildings: four (two of 16 floors and two of 17 floors). No. of tenements: 335. No. of shops: 222.

**Decision:** In the 7<sup>th</sup> meeting of the Committee, this case was recommended for rejection of the request for grant of prior environmental clearance, as the representatives of the project proponent admitted that construction was already started in August 2008 without prior environmental clearance. Subsequently the SEIAA referred back the case to this Committee for reappraisal on the basis of the subsequent instructions of MoEF regarding the procedure to handle such cases.

In the meeting today, it further transpired that the work has not been stopped and has come up quite high above the ground level in three large areas of the building. This was viewed very



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seriously by the Committee, as this shows utter disregard to the legal provisions, despite clear instructions being given in the meeting held in the 7<sup>th</sup> meeting.

The Committee also noted that following while appraising the project:

(i) The ground coverage of the proposed building is over 75% and the open spaces and RO areas are unacceptably low and in violation of the provisions of DC rules. The height of the building is about 70 metres and even 5 m space all around the building is not provided for proper movement of fire engines.

(ii) The foot print of the building is over 200mX30m with two storeys for shopping and three podiums on top of it. The towers of 17/15 floors spring from the top podium. No break in the plan of the long building is seen for proper air circulation and vehicular movement and lighting from the front to back side is left. The planning is thus very congested and hazardous.

Since the work is in an advanced state of construction, part of it will have to be demolished to mitigate the situation. The proponent is, therefore, requested to recast the proposal to meet all the environmental norms and come up again before the Committee. Further work should be stopped forthwith and the reasons for continuing the work without EC even after being given clear instructions be submitted. The relevant DC rules permitting 2.5 FS may be indicated and full details of built-up area for commercial and residential purposes etc. be submitted.

Item No.15 (Originally considered in the 18<sup>th</sup> meeting held in August 2006).

Project proponent: Shree Virangana Steels Ltd.

Name of the project and location: 30 MW captive power plant and 240 TPD Billets Unit at Mouza Ukkenwadi, Tahsil Umred, District Nagpur.

Brief details of the project (as per the proposal):

Area of the plot: 40 hectares. Technology for the coal-based captive power plant: WHRB (based on waste heat recovery) technology for 2X2 MW and AFBC technology for 2X13 MW. Raw materials required for the Billets Unit: 200 TPD of DR/PIG iron/Scrap.

Decision: Copy of the report of EIA, which was conducted as per the terms of reference approved in the last meeting, was furnished. It was decided to recommend the proposal for grant of prior environmental clearance.

#### New Cases

Item No.1

Project proponent: M/s Asian Paints

Name of the project and location: Proposed 4.0 lakhs KL/annum paint manufacturing at Khandala Keaurdi, M.D.C, Phase I, Estera.

Brief details of the project (as per the proposal):

Total plot area: 52.16 hectares. Green belt area: 17.2 hectares. Raw materials required per year: Powders: 2,35,110 tons. Liquids: 1,48,220 tons.



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**Decision:** It was decided to recommend the proposal for grant of prior environmental clearance subject to the project proponent furnishing the following:

- (i) A large scale lay out plan of the entire plot superimposed on a contour plan showing the various sheds, internal roads, open spaces, green areas etc.
- (ii) Drawing of a typical shed with sections, elevations and plans showing provisions for ventilations, lighting etc.
- (iii) Details of the proposals for rainwater harvesting with attempts to utilize the maximum rain water for processing or for recharging.

**Item No.3**

**Project proponent:** 5 Star Construction

**Name of the project and location:** Residential project at S.No. 40, Hissa No. 3+3D, 7+3C+4A+4B of Rahatani, Pimpri, Pune by 5 Star Constructions.

**Brief details of the project (as per the proposal):**

Area of the plot: 17,800 sq.m. Total built up area (including TOR): 36,634 sq.m (of which 22,176 sq.m under FSI). No. of proposed tenements: 264

**Decision:** It was decided to recommend the proposal for grant of prior environmental clearance subject to the project proponent furnishing a revised design of STP keeping chlorination and sludge management in view, as discussed in the meeting.

**Item No.4**

**Project proponent:** M/s. Manmohan Minerals & Chemicals (P) Ltd. (Formerly known as Gauravara Ferroalloys Pvt. Ltd.)

**Name of the project and location:** Manganese oxide and manganese dioxide manufacturing plant at plot no. 57, MIDC, Bulbhora.

**Brief details of the project (as per the proposal):**

Area of the plot: 13,000 sq.m. Total built-up area: 2,416 sq.m. Proposed capacity: Manganese oxide 50 MT/day and Manganese dioxide 10MT/day. Required raw materials: Manganese ore (72 MT/day), coal and coke.

**Decision:** It was decided to recommend the proposal for grant of prior environmental clearance.

**Item No.5**

**Project proponent:** Municipal Corporation of Greater Mumbai.

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Name of the project and location: Construction of Hospital building at Centenary Hospital, Gowand, Mumbai.

Brief details of the project (as per the proposal):

Total plot area: 33,708 sq.m. Total built-up area (new): 28,091 sq.m (of which 25,577 under FSI); existing area to be retained: 10,437 sq.m. RG area: 8,702 sq.m. Proposed building: G+7, in addition to existing building G+2. No. of beds: 210 (existing) and 310 (new). Parking: 4-wheeler: 75 and 2-wheeler: 90.

Decision: It was decided to recommend the proposal for grant of prior environmental clearance subject to the project proponent reworking out (and indicating) the water requirement taking into account the outdoor patients also.

Item No.15

Project proponent: M/s Mahesh Product Pvt Ltd.

Name of the project and location: Units for manufacture of MS billets and rolling at Gat no. 85, Khadgaon, Taluka Badnapur, District Jains.

Brief details of the project (as per the proposal):

Plot area: 1.6 hectares. Capacity of for MS billets – 8000 MT/month. MS rolling – 9000 MT/month. Raw material required: MS Scrap – 12000 MT/month and sponge iron – 6500 MT/month.

Decision: It was decided to recommend the proposal for grant of prior environmental clearance.

Other cases

The proponents of the cases at s.nos. 2 and 6 (M/s Elora Project Consultant Madhurima CHS Ltd and South Central Steel & Power Ltd) did not attend the meeting. It was, therefore decided to close these cases. The case at S.No. 15 (M/s Mahesh Product Pvt Ltd), listed in the agenda for 2<sup>nd</sup> December 2009, was taken up on 1<sup>st</sup> December 2009 as per the request of the project proponent.

Chairman, SEAC



For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

*[Signature]*  
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Minutes of the 20<sup>th</sup> meeting of the State Level Expert Appraisal Committee (SEAC) held on 2nd December 2009

Present

1. Shri PMA Hakeem	- Chairman
2. Shri GK Deshpande	- Member
3. Dr. (Mrs) Mecha Dilli	- Member
4. Dr. Kahore Bhor	- Member
5. Dr. SB Chaphekar	- Member
6. Dr. VR Gungale	- Member
7. Dr. SK Pooale	- Member
8. Dr. TG More	- Member
9. Shri GA Nalk	- Secretary

Compliance cases

Item No. 5 (Originally considered in the 12<sup>th</sup> meeting held in May 2008)

Project proponent: M/s Seema Ani Bawkar

Name of the project and location: Columite mine (23.24 hectares) at Village Kundra in Wani Taluka, District Yavatmal.

Decision: Clarifications on the points relating to the points raised in the last meeting were provided. It was indicated with documentary proof that the PIL no. 4048/2008 was already disposed of. Copy of the EIA was made available in the last meeting. It was decided to recommend the proposal for grant of prior environmental clearance.

Item No. 8 (Originally considered in the 3<sup>rd</sup> meeting held in September 2008 and again considered in the 15<sup>th</sup> meeting)

Project proponent: M/s Shrivasthi Property Pvt Ltd.

Name of the project and location: Residential building at CTS No. 1200C of Village Malad (South), Goregaon, Mulund Link Road, Mumbai.

Brief details of the project (as per the proposal):

Plot area: 11,978 sq.m. Built-up area: 22,153 sq.m. No. of buildings: 2. No. of flats: 83. Total RG area: 3266 sq.m. No. of trees to be planted (including existing): 178.

Decision: It was clearly seen during the discussion in the meeting that the work of expansion is started without EC although the project proponents knew that it was required. The work has come up to three storeys above the podium as gathered from the discussion, which means that the basement and podium are already constructed. The requirement of minimum side clearances cannot now be met unless part of the podium is dismantled. The basement also does not leave enough ground space at the boundary of the plot for tree plantation, drainage,



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rainwater harvesting etc. This is considered by the Committee as a very serious violation from the environment point of view.

The proponents have provided for over 30 parking spaces more than twice the DC rules norms which is resulting in unnecessary more construction, that too, free of FSI.

The project proponent should now stop further construction forthwith till EC is granted and plan for reduction in parking spaces. Rainwater harvesting, tree plantation and other aspects of environment be considered for the total plot as this is an expansion scheme. Proper precautions for ventilation and lighting of the large basement and area below the large podium be considered. The space below podium should not be enclosed by walls and the podium slab be designed to take the load of fire fighting. The Committee will visit the site to see the status of the project.

#### New Cases

##### Item No.7

Project proponent: Manganese Product Corporation Pvt Ltd, Saoner, District Nagpur.

Name of the project and location: Proposed Ferro alloys manufacturing plant at Khora No. 95 at Ramodugn, Taluka Saoner, District Nagpur.

##### Brief details of the project (as per the proposal):

Production capacity per month: 200 MT low carbon ferro manganese, 200 MT medium carbon ferro manganese, 50 MT low carbon ferro titanium, 50 MT low carbon ferro chrome, 50 MT low carbon ferro-molybdenum, 50 MT low carbon ferro aluminium, 10 MT low carbon ferro vanadium, 10 MT ferro silico zirconium and 1000 MT magnus oxide. Raw materials required: Manganese ore, aluminium scrap, MS scrap, burnt lime, silico manganese, ferro silicon, chrome ore, sodium nitrate, limestone and iron ore.

Decision: It was decided to recommend the proposal for grant of prior environmental clearance.

##### Item No. 8

Project proponent: Satind Infrastructure Pvt Ltd.

Name of the project and location: Green Butterfly HE Station Development Project located at Village Telbala, Salar, Nagpur, Taluka Mushi, District Pune.

##### Brief details of the project (as per the proposal):

Total plot area: 99,06,628 sq.m. Green area: 20,00,000 sq.m. Golf course: 3,64,214 sq.m. Proposed built-up area: 5,00,000 sq.m (residential- 4,00,000 sq.m; school and hospital - 25,000 sq.m. and commercial - 75,000 sq.m). Total parking area: 2,00,000 sq.m.

Decision: This is a large hill station development project. Based on the preliminary discussion on the overall planning of the project and the papers made available, the following observations are made:

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- (i) The Government notification approving the project may be submitted with all latest planning norms.
- (ii) Detailed layout based on actual surveys and in harmony with the topography be prepared and submitted.
- (iii) Actual design on the basis of hydrology and subsol investigation for the proposed dam is essential with permission from irrigation Department.
- (iv) The list of various amenities to be provided may be furnished.
- (v) Flexibility in the design of STP is required as population will be floating.
- (vi) The layout should show all existing streams.
- (vii) A detailed storm water drainage design is required.
- In the next meeting a detailed presentation covering these and other essential aspects will have to be made.

**Item No.9**

**Project proponent:** M/s Shubham Mineral Enterprises

**Name of the project and location:** Kothuina Manganese ore at Village Kothuina, Tahsil Banner, District Nagpur.

**Brief details of the project (as per the proposal):**

Mining lease area: 24 hectares. Annual production of Manganese ore: 1160 MT. Extractable manganese ore - 28,740 MT

**Decision:** EIA was carried out and public hearing was conducted on 27<sup>th</sup> June 2008. There was no objection to the proposal from anybody. It was decided to recommend the proposal for grant of prior environmental clearance.

**Item No.10**

**Project proponent:** M/s Anamaya Pharmachem Pvt Ltd

**Name of the project and location:** Change in product of existing bulk industry at plot no. K-37 MIDC, Tarapur, Thane District.

**Brief details of the project (as per the proposal):**

Plot area: 2936 sq.m. Built-up area: 1466 sq.m. Production capacity (for 8 products) per month: 7.5 MT.

**Decision:** The project proponent has taken over the company M/s Strides Arcoas Pvt Ltd. in 2007. Due to the market requirements they are switching over to new products (nine) in all with a

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capacity of 7.5 MT per month). It was decided to recommend the proposal for grant of prior environmental clearance.

Item No.11

Project proponent: M/s Reliance Construction Company Ltd.

Name of the project and location: Proposed redevelopment under SRA scheme at Dahisar, SV Road, Shantnagar Zopadpatti, Mumbai.

Brief details of the project (as per the proposal):

Plot area: 12088 sq.m. Total built-up area: 30,220 sq.m. No. of rehabilitation tenements proposed: 682. No. of sale building flats: 194. Total RG provided: 1090 sq.m. Amenities being provided: 7 society offices, 7 Balwadis and 7 welfare centres.

Decision: It was decided to recommend the proposal for grant of prior environmental clearance subject to the project proponent complying with the following:

(i) The three ETPs proposed to be provided should be below ground level to avoid smell nuisance and treatment to tertiary level be given to ensure quality of effluent fit for recycling for flushing and gardening.

(ii) The proponents should reduce the area of podium to leave minimum 6m clear space all around for proper ventilation and fire engine movement.

(iii) It was stated that this was the first phase of work on the total plot in possession of the proponents who will obtain EC for future phases in due course.

Item No.14

Project proponent: M/s Metallurgical Co. Ltd.

Name of the project and location: Expansion of the metallurgical project located at 65/3 Village Nimzi, Taluka Kalamshiwar, Nigour District.

Brief details of the project (as per the proposal):

Land area: 32,376 sq.m. RG area: 10,686 sq.m. Existing capacity per month: Aluminium alloy: 350 MT, aluminium rods: 400 MT and Ferro alloys: 100 MT. Additional capacity per month being added: Aluminium alloy: 150 MT; Ferro alloys: 700 MT.

Decision: It was decided to recommend the proposal for grant of prior environmental clearance.

Item No.16

Project proponent: M/s Warbury Ltd.



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**Name of the project and location:** Expansion of the capacity of manufacturing unit for bulk drug/active pharmaceutical ingredients (API) and intermediates at plot no. A-15, MIDC Industrial Area, Patalganga, District Raigad.

**Brief details of the project (as per the proposal):**

Total plot area: 7,595 sq.m. Total built-up area: 3,375 sq.m. RG area: 1500 sq.m. Capacity per month: Existing: 11 MT (three products), Proposed: 225 MT (six products).

**Decision:** It was decided to recommend the proposal for grant of prior environmental clearance.

**Item No. 17**

**Project proponent:** Benzo Chem Industries Pvt Ltd

**Name of the project and location:** Setting up a new plant to manufacture organic chemicals at plot no. B-24 and B-25 at Industrial Area, MIDC, Dasekhed, Malkapur, District Buldhana.

**Brief details of the project (as per the proposal):**

Plot area: 23,808 sq.m. Total built-up area: 14,115 sq.m. Production capacity per month: 625 MT (17 products). Total requirement of raw materials per month: 1395 MT (57 materials).

**Decision:** It was decided to recommend the proposal for grant of prior environmental clearance.

**Item No.18**

**Project proponent:** Hindustan Petroleum Corporation Ltd.

**Name of the project and location:** Construction of MS and HSD storage tanks and allied facilities at Talegaon Depot, Talegaon, District Pune.

**Brief details of the project (as per the proposal):**

Area of the land: 23092 sq.m. Capacity of the tanks to be constructed, (i) 2X1200 KL floating roof carbon steel above ground storage tanks for MS; and (ii) 2X5400 KL floating roof carbon steel above ground storage tanks for HSD.

**Decision:** It was decided to recommend the proposal for grant of prior environmental clearance.

**Item No.19**

**Project proponent:** The Deccan Minerals Pvt Ltd.

**Name of the project and location:** Proposed expansion of iron ore mine at Satoli, Taluka Sawantwadi, District Sindhudurg.

**Brief details of the project (as per the proposal):**



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Area of the plot: 40.37 hectares. Existing capacity per month: 50,000 MT. Proposed capacity per month: 60,000 MT.

Decision: It was decided to recommend the proposal for grant of prior environmental clearance.

Item No. 20a

Project proponent: Lata Mangeshkar Medical Foundation

Name of the project and location: Expansion of the Deenanath Mangeshkar Superspecialty Hospital at S.No. 8-13/2, CTS No. 1409, Erandwane, Pune.

Brief details of the project (as per the proposal):

Plot area: 24,000 sq.m. Total built-up area: 57,798 sq.m. RG area: 2,400 sq.m. Parking area: 12,987 sq.m. No. of beds to be added: 418.

Decision: It was decided to recommend the proposal for grant of prior environmental clearance.

The proponents of the cases at s.nos. 12, 13 and 20 (M/s Sonhira Sakhar Karkhana Ltd, Sangli, Nagma Steel and Alloy Pvt Ltd and Karam Tubes Ltd) did not attend the meeting. It was therefore decided to close these cases.

Chairman, SEAC

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*Bharati*  
**BHARATI PATIL**  
Advocate & Notary  
Government of India  
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12 8 JAN 2027

**EXHIBIT - D****58**

Minutes of the 26<sup>th</sup> meeting of the  
State Environmental Impact Assessment Authority (SEIAA)  
held on 26<sup>th</sup> August, 2010 at 10.30 A.M.

The following members were present for the authority meeting.

Shri. Asoke Basak Chairman  
Smt. Valsa R. Nair-Singh, Secretary (Environment) Member Secretary

Dr S K Gupta, Member, SEIAA was absent.

Dr. B. N. Patil, Scientist 1, Environment department was present by invitation.

Member Secretary SEIAA and Secretary, Environment Department welcomed the members of the Authority.

The following items were discussed in the Authority meeting -

Item No.	Item	Decision
1.	Confirmation of the Minutes of the Meetings of the Authority	Minutes of the 25 <sup>th</sup> meetings of the authority which are available on website were confirmed.
2.	A. Statement of follow up actions taken in respect of the decisions taken in the 25 <sup>th</sup> meeting of the Authority	Follow up actions in respect of the decisions taken in the 25 <sup>th</sup> meetings of the Authority were noted.
	B. Issues for discussion : (i) Compliance case: M/s Hindustan Electricity Generation Company Pvt. Ltd.	The Project Proponent explained the proposal before the Authority. Authority noted that: <ul style="list-style-type: none"> <li>• Total plot area: 240 Acre</li> <li>• Plant area: 30 Acre</li> <li>• Type of Project: Power project</li> <li>• Estimated cost of the project: ₹ 1200 Cr.</li> <li>• Fuel: <ol style="list-style-type: none"> <li>1. Natural Gas: 2312.6 MM Dtu/ hr (LHV) through GAIL's pipe line</li> <li>2. 2 MW power is required during construction, source: MSEIDCT.</li> </ol> </li> <li>• Technology used : <ol style="list-style-type: none"> <li>1. Combustion Turbine - F Class advanced Technology with dry low NOx burners.</li> <li>2. Heat recovery steam generator</li> <li>3. Steam turbine generator</li> <li>4. Air cooled condenser (ACC)</li> </ol> </li> <li>• Water Requirement: 720 CMD; Source: MIDC and Maharashtra Jeevan Pradhikaran (MJP); Effluent generated: 495.36 CMD</li> </ul>

  
Chairman

  
Member Secretary



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		<ul style="list-style-type: none"> <li>• Green Belt Development: Green belt to be provided: 2 hectare. No. of trees to be planted: 11,935.</li> <li>• Environmental Management Plan: Operation Phase: capital EMP cost shall be ₹ 2, 38, 31,800/-.</li> </ul> <p>Authority observed that, Project proponent simultaneously approached MOEF for getting EC for expansion of the project, which is not yet initiated. Authority considered the report submitted by IIT, Chennai about projected Nox levels. Project proponent assured that pollutants like SPM, SO<sub>2</sub>, CO will not be emitted (ambient &amp; at stack levels) in the project. After deliberations, the Authority decided to award environmental clearance to the project depending upon submission &amp; scrutinizing following documents -</p> <ol style="list-style-type: none"> <li>1) Details about LOA</li> <li>2) Details about composition of Natural gas.</li> <li>3) Response in writing to all issues raised in the received complaint against the project like protest by villagers, Gramsabha, felling of trees, protection of wildlife.</li> <li>4) Permission from revenue Authority that the total land available for the project is NA</li> <li>5) Copy of the order given for installation of machinery on the site. Project proponent will not go for expansion prior to installation &amp; commissioning of the present project.</li> </ol> <p>Above decision is without prejudice to the court case pending in the court of law and whatever decision the Hon'ble court will take will be binding on the project proponent. Hence this decision of Authority does not give immunity to the project proponent in the case filed against him.</p>
3.	<p>Environmental clearance for Residential complex "River Wood Park" at village Sagarli, Tal &amp; Dist - Thane by M/s. Shree Khidkaleshwar Land Developers (File No. 21-54/08 IA III)</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/classifications as discussed in SEAC.</p> <ul style="list-style-type: none"> <li>• Total construction area: 1,13,038.54 sq. m. (New Construction: 48492.27)</li> <li>• Built up area as per FSI: 95,597.54 sq. m.</li> <li>• Built up area as per Non FSI: 15,441 sq. m.</li> <li>• Estimated cost of the project: ₹ 175 Cr</li> <li>• Water Requirement: Total: 1869 CMD</li> <li>1. Fresh water: 891 CMD from TMC</li> <li>2. Recycled water: 978 CMD from STP</li> <li>• Wastewater generated: 1086 CMD</li> <li>• Capacity of STP: 1100 CMD;</li> <li>• Rain water Harvesting: 17 nos. of percolation pits having size 2.3 m x 1.2m x 1.2m will be provided for rain water harvesting.</li> <li>• Solid Waste Generation: <ol style="list-style-type: none"> <li>a) Dry garbage: 1632 kg/day</li> <li>b) Wet garbage: 3098 kg/day</li> <li>c) STP Sludge: 163 kg/day</li> </ol> </li> <li>• Green Belt Development: area: 3565 sq. m, Nos. of new trees to be planted: 3285 trees</li> </ul>

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Member Secretary



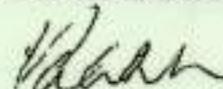
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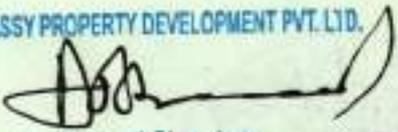
		<ul style="list-style-type: none"> <li>• Environmental Management Plan: Construction phase: ₹ 24.76 Lakhs &amp; during Operation Phase: Total capital cost for EMP shall be ₹ 716.24 Lakhs and O &amp; M for EMP shall be ₹ 131.91 lakhs.</li> <li>• Project proponent shall operate and maintain EMF for 3 years after giving possession and shall also generate corpus fund for 3 years for O &amp; M of approx ₹ 395.73 lacs (i.e. ₹ 131.91 lacs x 3 years).</li> </ul> <p>Project</p> <ul style="list-style-type: none"> <li>• Corps fund shall be handed over to society while handing over Environment Management Facility. MOU shall be made with society to accept responsibility of further O &amp; M of EMF</li> <li>• Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional. Prior certification from appropriate authority shall be obtained.</li> <li>• Local body should ensure that no occupation certificate will be issued prior to operation of STP/MSW site with due permission of MPCB. Physical possession should be given only after completion of environmental &amp; other infrastructure for which development charges are being collected by local body.</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ol style="list-style-type: none"> <li>1. Clarification of existing development</li> </ol>
4	<p>Environmental clearance for Proposed expansion of sugar &amp; co-generation Natural sugar &amp; Allied Industries Ltd. SEAC-2009/CR-24/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that:</p> <p>Project involves two parts:</p> <ol style="list-style-type: none"> <li>A. Expansion of sugar unit of capacity from 2500 TCD to 5000 TCD.</li> <li>B. expansion of cogeneration unit of capacity from 9 MW to 22 MW</li> </ol> <ul style="list-style-type: none"> <li>• Total Plot Area: 50 Ha.</li> <li>• Power plant area: 20 Ha</li> <li>• Estimated cost of the project: 4078.25 Lakh</li> <li>• Raw material requirements:</li> <li>• Bagasse: 2,04,930 MT/annum; Bagasse: Balance; Crushing capacity: 5000 TCD</li> <li>• Details of Boilers: <ol style="list-style-type: none"> <li>1. Boiler 1 : 40 TPH, 45 Kg/cm<sup>2</sup>, 450<sup>o</sup>c</li> <li>2. Boiler 2 : 30 TPH, 45Kg/cm<sup>2</sup>, 450<sup>o</sup>c</li> <li>3. Boiler 3 : 70 TPH, 75 Kg/cm<sup>2</sup>, 510<sup>o</sup>c</li> </ol> </li> <li>• Total steam generation capacity: 140 TPH</li> <li>• Power Turbine details: <ol style="list-style-type: none"> <li>1. Total power generation capacity during season: 18900 KW</li> <li>2. Total power generation capacity during off season: 6000 KW</li> </ol> </li> </ul>

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		<p>X 1</p> <ul style="list-style-type: none"> <li>Water Requirement: 1200 m<sup>3</sup>/day; Source: MIDC &amp; 2 boerwell</li> <li>Wastewater generated: 300 m<sup>3</sup>/day; shall be treated in an Effluent Treatment Plant; Treated effluent will be used for irrigation. Capacity of ETP: 500 m<sup>3</sup>/day</li> <li>Solid Waste Management:             <ol style="list-style-type: none"> <li>Fly ash: 23 MT/day</li> <li>Used oil: 0.2 MT</li> <li>ETP Sludge: 10 MT/Month</li> </ol> </li> <li>Disposal: generated ash will be sold to brick manufacturers and farmers as soil conditioner or used as organic manure.</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ol style="list-style-type: none"> <li>Consolidated statement</li> <li>Environment Management Plan</li> <li>Green belt development</li> <li>Commitment that no other fuel including coal will be used for captive power generation.</li> </ol>
5	<p>Environmental Clearance for Sunshine Builders &amp; Developers proposed SRA project Mahakali Darshan on property bearing at village Gaudavali situated at Western Express highway Andheri BC(Sunshine)-2009/144/CR.165/TC-1</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that:</p> <ul style="list-style-type: none"> <li>Construction Built-up Area : 1,38,322.68 Sq. mt.;</li> <li>Estimated cost of the project: ₹ 180.00 Cr</li> <li>Water Requirement: Fresh water: 827 M<sup>3</sup>/day; recycled water: 674M<sup>3</sup>/day, Source: M.C.G.M &amp; Treated water from STP</li> <li>Wastewater generated: 1090 M<sup>3</sup>/day;</li> <li>Capacity of STP: 1600 M<sup>3</sup>/day; Treated water will be recycled and used for gardening &amp; AC make up. Excess treated water will be discharge into municipal sewer line</li> <li>Rain water Harvesting: 16 recharge pits &amp; collection tank of 600 KL capacity will be provided.</li> <li>Solid Waste Generation:             <ol style="list-style-type: none"> <li>Dry/Non-Org. garbage : 1768 kg/day, Disposal: Through authorized contractors</li> <li>Wet/Org. garbage : 3077 kg/day, Disposal : Organic waste Converter</li> <li>S.T.P sludge : 185 kg/day, Disposal: will be used as manure</li> </ol> </li> <li>Green Belt Development: Total 2246.07 Sq. M. area will be provided for green belt. 270 Nos. of trees shall be planted.</li> <li>Traffic Management: Parking area: 12,480 Sq. m., total 2 wheeler -31 &amp; 4- wheeler: 500 parking will be provided.</li> <li>Environmental Management Plan: Construction Phase: ₹ 22.1 Lakh; Total estimated cost of environmental infrastructure during Operation Phase capital EMP cost shall be ₹ 511 lakh; Recurring cost shall be ₹ 73.47 lakhs</li> </ul> <p>Project proponent shall operate and maintain EMP for 3 years after giving possession and shall also generate corpus fund for 3 years for O &amp; M of approx ₹ 220 lacs (i.e. ₹ 73.47 lacs x 3 years).</p>

  
Chairman

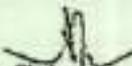
  
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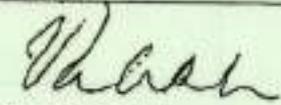


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		<ul style="list-style-type: none"> <li>• Corps fund shall be handed over to the party while handing over Environment Management Facility MOU shall be made with society to accept responsibility of further O &amp; M of EMP</li> <li>• Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to physical handover to purchaser/occupation of the buildings. Local body should not issue occupation certificate prior to operation of STP/MSW site with due permission of MPCB. Local body should also ensure that there should not be any change in land use pattern and construction should be as per town planning regulations for the area.</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ol style="list-style-type: none"> <li>1) Building details &amp; built up area details about Rehab &amp; sale portion.</li> </ol>
6	<p>Environmental Clearance for proposed conversion project of 50 TPA Sponge Iron 70/3, Mouza khairy, Tal-Kamptee Dist-Nagpur by Vineer Carbons Pvt Ltd File No.: EC-2009/VENEER/CR-146/09/TC-1</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Diversification in existing project - Conversion of Existing Calcined Petroleum Coke Plant into Mild Sponge Iron Plant to produce :             <ol style="list-style-type: none"> <li>i) Sponge Iron (Finished )- 1500 MT/Month</li> <li>ii) Dolochar (by-product)- 650 MT/Month</li> </ol> </li> <li>• Total plot area : 1.61 hectare</li> <li>• Estimated cost of the project : ₹ 2.87 Crores</li> <li>• Production capacity:             <ol style="list-style-type: none"> <li>1. Sponge iron : 1500MT/M</li> <li>2. Dolochar (by product ) : 650 MT/Month</li> </ol> </li> <li>• Water Requirement: 14m<sup>3</sup>/day water will be available through existing borewell &amp; dugwell.; Domestic Effluent: 1.6 KLD; Disposal: Treatment in existing septic tanks &amp; soak pits.</li> <li>• Solid Waste Management:             <ol style="list-style-type: none"> <li>1. Dolochar; 650 MT/Month: will be disposed off by sale out to Captive Power Plants, Brick Manufacturers etc as low quality fuel.</li> <li>2. APC Dust: 125 MT/Month.; will be disposed by way of landfill within the factory premises as well as sale out to brick manufacturers.</li> <li>3. Raw Material Rejects : 150 MT/Month; will be disposed off by way of sale to coal briquettes manufacturer and other end users as captive power plants and cement plants</li> </ol> </li> <li>• Green Belt Development: 5500 Sq. m. presently. About 200 plants of various species will be planted.</li> <li>• Environmental Management Plan: Capital cost : ₹ 57 Lakhs : Recurring Cost per annum : ₹ 7.5 Lakhs</li> </ul> <p>After deliberations, the Authority requested Project Proponent to submit following documents:</p> <ol style="list-style-type: none"> <li>1) Details about storage of raw materials</li> <li>2) Consent to establish from MPCB</li> </ol>

  
Chairman

  
Member Secretary

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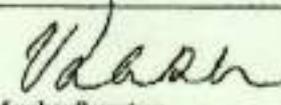


		Authority also decided to request Secretary, SEAC to inform why public hearing was not conducted for the project before taking final decision and to indicate the category of the project i.e B1 or B2.
7	Environmental Clearance for Proposed construction of residential cum commercial project & Municipal car parking by M/s. Shrinivas cotton mill Ltd SEAC-2010/CR.290/TC-2	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC.</p> <p>Authority noted that :</p> <ul style="list-style-type: none"> <li>• Total Plot Area: 54,286.57 sq. m.</li> <li>• Total built up area: 6,38,847.35 sq. m.</li> <li>• FSI area: 207580.86; Non FSI area: (including MCGM Car parking) 431266.49 sq. m.</li> <li>• Water Requirement: 1055 CMD; Source: MCGM</li> <li>• Wastewater generated: 844 CMD</li> <li>• Capacity of STP: 925 CMD. Treated water will be recycled &amp; reused.</li> <li>• Solid Waste Management: Total solid waste : 4159 kg/day</li> <li>• Green Belt Development: 12522 Sq. m. area; 864 Nos. of new trees shall be planted.</li> <li>• MCGM should scrutinize building plans as per final approval of HRC and also as per height approved by Civil Aviation Authority and as per DCR.</li> <li>• Decision of Court case, if any, will be binding</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ul style="list-style-type: none"> <li>• Permission from Civil Aviation Authority.</li> <li>• Copy of the final approval/NOC letter from high-rise building committee.</li> </ul>
8	Environmental Clearance for Parsoni Manganese Ore Mine (17.60 hectare) at Village Parsoni, Taluka Ranatek, District Nagpur. M/s Shaqeel Ahmed	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC.</p> <p>Authority noted that :</p> <ul style="list-style-type: none"> <li>• Mineral : Manganese</li> <li>• Mining lease area: 17.60 Ha</li> <li>• Production capacity: 3000 TPA</li> <li>• Geological reserves: Net Geological reserves : 81147 Tons; Extractable Geological reserves : 45000 Tons</li> <li>• Anticipated life of the mine: 20 years</li> <li>• Method :</li> <ol style="list-style-type: none"> <li>1. Open cast semi mechanized method</li> <li>2. Mechanical excavators &amp; dumpers.</li> <li>3. Haulage of overburden, soil &amp; waste rocks to the dumpsites</li> <li>4. Mining of manganese ore bed with drilling, blasting.</li> </ol> <li>• Estimated cost of the project: ₹ 2.0 Lakh</li> <li>• Water Requirement: 1.5 KLD. For domestic &amp; non domestic purpose.</li> <li>• Solid waste management:</li> <li>• Waste consists of soil, overburden and excavated country rocks and Conditic from in case of bedded deposit will be used for dumping of waste.</li> </ul>

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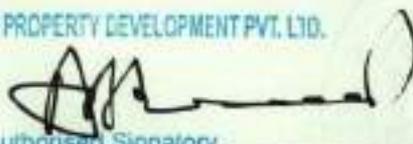
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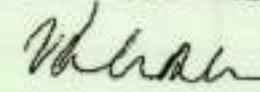
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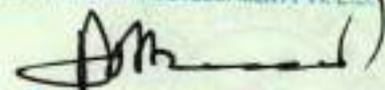
		<ul style="list-style-type: none"> <li>• Dumps will be provided with gulland drain to arrest surface rainfall from dumps during monsoon.</li> <li>• Green belt Development: Area: 3000 m<sup>2</sup>; 300 nos. of trees will be planted.</li> <li>• Environmental Management Plan: Capital cost will be ₹ 1.00 Lakhs and recurring cost will be ₹ 2.30 Lakh / annum.</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project after submission of following documents:</p> <ol style="list-style-type: none"> <li>1. Copy of EIA Report</li> <li>2. Water Source</li> <li>3. Quantity of wastewater generated</li> <li>4. EMP &amp; Capital cost</li> <li>5. Rain water harvesting</li> <li>6. Storm water drainage</li> <li>7. Copy of Approved mining plan</li> <li>8. Permission from revenue &amp; other authorities.</li> </ol>
9	<p>Environmental Clearance for IT Park Embassy Techzone at plot no. 03, Rajiv Gandhi Infotech Park, Phase II, MIDC, Hinjewadi, Pune. By M/s. Embassy Dynasty Developers Pvt. Ltd. SEAC-2010/CR.297/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Total construction Built up area: 4,89,815.41 sq. m.</li> <li>• Estimated cost of the project : ₹ 435 Crores</li> <li>• Water Requirement:       <ol style="list-style-type: none"> <li>(i) Fresh water: 1400 KLD from MIDC</li> <li>(ii) Recycled water: 1000 KLD from STP</li> </ol> </li> <li>• Wastewater generated: 1920 KLD; Wastewater will be treated in 8 Nos. of STP</li> <li>• Capacity of STP: total Capacity 2120 CMD; Treated water will be used for flushing, gardening and cooling tower make up.</li> <li>• Solid waste management:       <ol style="list-style-type: none"> <li>i. Dry Garbage : 100 Kg/day</li> <li>ii. Wet Garbage: 30 Kg/day</li> <li>iii. STP sludge : 0.216 MT/day</li> </ol> </li> <li>• All wastes generated during the operation phase on the site will be properly segregated before disposal.</li> <li>• Biodegradable garbage generated from food courts and eating joints will be shredded and treated in vermiculture pit. The resulting manure will be used as fertilizer in the landscaped area.</li> <li>• The non-biodegradable waste will be segregated and disposed through appropriate waste dealers</li> </ul> <ol style="list-style-type: none"> <li>1. Sewage sludge generated from the STP will be used as organic manure</li> <li>2. Green Belt Development: area for green belt: 104460.30 sq. m. ; Total 7000 Nos. of trees will be planted.</li> <li>3. Environmental Management Plan: Capital Cost : ₹ 1.5 Cr. O &amp; M Cost: ₹25,00,000/-</li> </ol> <p>Authority noted that Project proponent violated conditions of EIA Notification about which Environment department will initiate necessary action independently as per due process.</p>

  
Chairman

  
Member Secretary

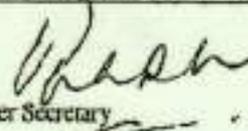


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		<p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ol style="list-style-type: none"> <li>EMP Breakup</li> <li>FSI Calculations along with permission of Multileveled car parking area</li> <li>Approved FSI</li> </ol>
10	<p>Environmental Clearance for Kothulna Manganese ore at Village Kothulna, Tahsil Saoner, District Nagpur. By M/s. M/s Shubham Mineral Enterprises SEAC-2010/CR.298/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>Cost of the project: ₹ 21.00 Lacs.</li> <li>Net Geological Reserves: 48600 tonnes</li> <li>Extractable geological reserve: 26740 tonnes</li> <li>Lease area: 24 Ha. (Part of 96 is private and part of 97 government revenue land)</li> <li>Mineral : Manganese</li> <li>Proposed to mine : 1160 TPA</li> <li>Life of mine: 24 years</li> <li>Depth of mining : 10 m</li> <li>Ground water level: Below 10 m during dry season</li> <li>Method : Open cast manual method ; drilling and blasting</li> <li>Water Requirement: 5.5 m<sup>3</sup>/day, from which 1.5 m<sup>3</sup>/day for Dust Suppression, 2.0 m<sup>3</sup>/day for Drinking, 0.5 m<sup>3</sup>/day for Green belt and 1.5 m<sup>3</sup>/day for Others;</li> <li>Green belt area: 5000 m<sup>2</sup>. Number of trees to be planted: 100Trees/Year</li> <li>Solid Waste Management: 10% of the total production will be waste consisting of siliceous impurities, waste intercalations, mining loss &amp; Fines (voids, clay pockets etc.).</li> <li>Environmental Management Plan: Capital cost will be ₹ 10 Lakhs and recurring cost will be ₹ 2.70 Lakh / annum.</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ol style="list-style-type: none"> <li>Disposal of 20% rejected mineralized material</li> <li>EIA report</li> <li>Public hearing report</li> </ol>
11	<p>Environmental Clearance for Proposed Ferro alloys manufacturing plant at Khesra No.95 at Ramodugri, Taluka Saoner, District Nagpur. By M/s. Manganese Product Corporation Pvt. Ltd, Saoner, District Nagpur. SEAC-2010/CR.299/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>Total plot area: 13.5 Acres.</li> <li>Estimated cost of the project: ₹ 2.63 Cr.</li> <li>Water Requirement: 34 CMD (process: 18 CMD &amp; domestic: 16 CMD); Source: MIDC</li> <li>Effluent generated: domestic: 4.8 CMD; Domestic effluent will be disposed to sewage network of industrial area and there is no industrial effluent generation.</li> <li>Solid Waste Management: Ferro Siliceous and alloys: 360</li> </ul>

  
Chairman

  
Member Secretary

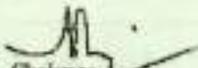


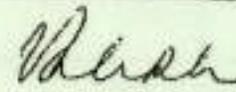
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		<p>MT/Month mainly contains manganese and will be sold to reprocessor.</p> <ol style="list-style-type: none"> <li>Coal ash: 0.8 TPD will be utilized for land filling.</li> <li>Green Belt Development: green belt area: 50 % of the plot area. About 3200 nos. of trees will be planted.</li> <li>Environmental Management Plan: Capital expenditure ₹ 20,00,000/- and O &amp; M Expenses per annum ₹ 8,60,000/-</li> </ol> <p>After deliberations, the Authority requested Project Proponent to submit following documents:</p> <ol style="list-style-type: none"> <li>Source of raw material</li> <li>Storm water Drainage</li> <li>clarification that project is non toxic &amp; non heavy metal producing unit</li> <li>Consent to establish from MPCB.</li> <li>EIA or proposed TOR</li> </ol> <p>Authority also decided to request Secretary, SEAC to inform why public hearing was not conducted for the project before taking final decision.</p>
12	<p>Environmental Clearance for Manganese oxide and manganese dioxide manufacturing plant at plot no. 57, MIDC, Bhubari. M/s Manmohan Minerals &amp; Chemicals (P) Ltd. (Formerly known as Gauravani Ferroalloys Pvt Ltd.) SEAC-2010/CR.300/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>Total plot area: 13,030 sq. m.</li> <li>Total built-up area: 2,416 sq. m.</li> <li>Estimated cost of the project: ₹ 250 Lacs.</li> <li>Production capacity:       <ol style="list-style-type: none"> <li>Manganese oxide(MnO) : 50 MT/day</li> <li>Manganese dioxide (MnO<sub>2</sub>): 10MT/day.</li> </ol> </li> <li>Raw material:       <ol style="list-style-type: none"> <li>Manganese ore : 70 MT/day</li> <li>Coal : 12 TPD &amp; coke.</li> </ol> </li> <li>Water Requirement: 28 CMD (process : 20 CMD &amp; domestic : 8 CMD); Source: MIDC</li> <li>Effluent generated: domestic: 3.2 CMD; Domestic effluent will be disposed to sewage network of industrial area. There is no effluent as the water is needed for cooling and scrubbing and is recycled, this process being a reduction process there will be no effluent generation</li> <li>Solid Waste Management:       <ol style="list-style-type: none"> <li>Coal ash: 1 TPD will be utilized for land filling.</li> <li>Tar: 4-5 MT/Month; tar will be disposed to CHWTSDF, Bhubari for further treatment</li> </ol> </li> <li>Green Belt Development: green belt area: 3909 sq. m. about 1200 nos. of trees will be planted.</li> <li>Environmental Management Plan: Capital expenditure 20,00,000/- and O &amp; M Expenses per annum ₹ 8,60,000/-</li> </ul>

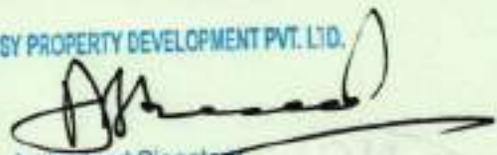
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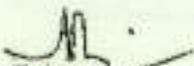
  
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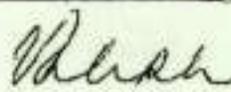


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		<p>MT/Month mainly contains manganese and will be sold to reprocessor.</p> <ul style="list-style-type: none"> <li>1. Coal ash: 0.8 TPD will be utilized for land filling.</li> <li>• Green Belt Development: green belt area: 50 % of the plot area. About 3200 nos. of trees will be planted.</li> <li>• Environmental Management Plan: Capital expenditure ₹ 20,00,000/- and O &amp; M Expenses per annum ₹ 8,60,000/-.</li> </ul> <p>After deliberations, the Authority requested Project Proponent to submit following documents:</p> <ol style="list-style-type: none"> <li>1. Source of raw material</li> <li>2. Storm water Drainage</li> <li>3. clarification that project is non toxic &amp; non heavy metal producing unit</li> <li>4. Consent to establish from MPCB.</li> <li>5. EIA on proposed TOR</li> </ol> <p>Authority also decided to request Secretary, SEAC to inform why public hearing was not conducted for the project before taking final decision.</p>
12	<p>Environmental Clearance for Manganese oxide and manganese dioxide manufacturing plant at plot no. 57, MIDC, Buihori. M/s Manohar Minerals &amp; Chemicals (P) Ltd. (Formerly known as Gauravraj Ferroalloys Pvt Ltd.) SEAC-2010/CR.300/TC.2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Total plot area: 13,030 sq. m.</li> <li>• Total built-up area: 2,416 sq. m.</li> <li>• Estimated cost of the project: ₹ 250 Lacs.</li> <li>• Production capacity:             <ol style="list-style-type: none"> <li>1. Manganese oxide(MnO) : 50 MT/day</li> <li>2. Manganese dioxide (MnO<sub>2</sub>): 10MT/day.</li> </ol> </li> <li>• Raw material:             <ol style="list-style-type: none"> <li>1. Manganese ore: 70 MT/day</li> <li>2. Coal : 12 TPD &amp; coke.</li> </ol> </li> <li>• Water Requirement: 28 CMD (process : 20 CMD &amp; domestic : 8 CMD); Source: MIDC</li> <li>• Effluent generated: domestic: 3.2 CMD; Domestic effluent will be disposed to sewage network of industrial area. There is no effluent as the water is needed for cooling and scrubbing and is recycled, this process being a reduction process there will be no effluent generation</li> <li>• Solid Waste Management:             <ol style="list-style-type: none"> <li>1. Coal ash: 1 TPD will be utilized for land filling.</li> <li>2. Tar: 4-5 MT/Month; tar will be disposed to CHWTSDP, Buihori for further treatment</li> </ol> </li> <li>• Green Belt Development: green belt area: 3909 sq. m. about 1200 nos. of trees will be planted.</li> <li>• Environmental Management Plan: Capital expenditure ₹ 20,00,000/- and O &amp; M Expenses per annum ₹ 8,60,000/-.</li> </ul>

  
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Member Secretary

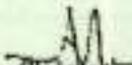


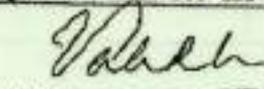
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		<p>After deliberations, the Authority requested Project Proponent to submit following documents:</p> <ol style="list-style-type: none"> <li>1. Source of raw material</li> <li>2. Storm water Drainage</li> <li>3. Rain water harvesting</li> <li>4. clarification that project is non toxic &amp; non heavy metal producing unit</li> <li>5. Consent to establish from MPCB.</li> <li>6. EIA on proposed TOR</li> </ol> <p>Authority also decided to request Secretary, SEAC to inform why public hearing was not conducted for the project before taking final decision and to indicate category of the project i. e B1 or B2</p>
13	<p>Environmental Clearance for Change in product of existing bulk industry at plot no. K-37, MIDC, Thrapur, Thane District. BY M/s Anarnayee Pharmachem Pvt. Ltd SEAC-2010/CR.101/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Land: 2935 sq. mt.</li> <li>• Total built-up area: 1465 sq. mt.</li> <li>• Estimated cost of the project : ₹ 4,01,68,088.55/-</li> <li>• Water requirement: 24 CMD; Source: MIDC</li> <li>• Effluent generated: Domestic Effluent: 5 M<sup>3</sup>; Disposal : Septic tank overflow through MIDC drain; Trade Effluent: 10 M<sup>3</sup>; Disposal : Through MIDC drain to CETP</li> <li>• Capacity of ETP: 15 CMD; Effluent Treatment Plant consist of Primary followed by Tertiary treatment</li> <li>• Green Belt Development: area: 592.00 Sq. m.</li> <li>• Environmental Management Plan: Capital cost will be ₹ 23,50,000/- and recurring cost will be ₹ 9,52,640/-</li> <li>• As per office Memorandum of MOEF regarding Comprehensive Pollution Index (CEPI) the project located in critically polluted area, but proposal is for change of product in already existing plant. MPCB issued consent to operate as there is no change in pollution load; after deliberations, the Authority decided to refer the proposal to CPCB.</li> </ul>
14	<p>Environmental Clearance for Residential Project at Wakad - Thergaon Link Road, Pune. by M/s. Mont Vert Associates. SEAC-2010/CR.302/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Total construction Built up area: 41038.83 Sq. m.</li> <li>• Estimated cost of the project : ₹ 94.19 Crores.</li> <li>• Water Requirement: Total: 462.97 m<sup>3</sup> / day ; Source: PCMC</li> <li>• Wastewater generation : 362.67 m<sup>3</sup> / day</li> <li>• Capacity of STP: 375 m<sup>3</sup> / day.</li> <li>• 171.72 KLD treated water will be reused &amp; remaining 190.95 KLD will be connected to Municipal sewer line</li> <li>• Solid Waste Generation:</li> <li>• wet waste -1.5 T/day considering 50 kg/day Garden waste</li> <li>• Dry waste - 0.9 T/day.</li> <li>• 45 kg of sludge/day will be generated from STP and will be</li> </ul>

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Member Secretary



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		<p>disposed as manure.</p> <ul style="list-style-type: none"> <li>• Soil and rubble would be used for development of Landscape.</li> <li>• Construction debris will be reused for backfilling of roads and other construction</li> <li>• Green Belt Development: 16,003 Sq. m. Nos. of trees to be planted: 322 new trees will be planted.</li> <li>• Environmental Management Plan: Capital cost will be ₹ 281.4 lakhs and recurring cost will be ₹ 24.42 lakhs</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ol style="list-style-type: none"> <li>1. Solid Waste disposal</li> <li>2. Energy Conservation measures</li> <li>3. Building details</li> </ol>
15	Environmental Clearance for Proposed manufacture of bulk drugs and intermediates at plot no. N-65, MIDC, Industrial Area, Turapur, District Thane, by M/s. Sun Moon Pharmaceuticals Pvt. Ltd SEAC-2010/CR.303/TC-2	Authority noted that, the project located in MIDC Industrial Area Turapur. According to MoEF Office Memorandum dated 13 <sup>th</sup> March 2010, the said location is in cluster for which temporary moratorium imposed on consideration of projects for environment clearance. Authority decided to consider the project only after receiving revised directions from MoEF in this regard.
16	Environmental Clearance for Sūka sand mining project at Love village, Tahuka Kankavali, District Sindhudurg on 10.75 hectare land (annual capacity - 25000 tons) Sindhudurg Khanij Udyog. SEAC-2010/CR.305/TC-2	Authority noted that, Proposed Project located in Sindhudurg district. MoEF vide Office Memorandum dated 16 August 2010 & 26 August 2010 imposes a moratorium on consideration of projects in Sindhudurg & Ratsnagiri district. Authority decided to consider the project only after receiving revised directions from MoEF in this regard.
17	Environmental Clearance for Modernisation & expansion of Bulk drug unit at MIDC Talaja Dist Raigad by Ultratech India Ltd. EC (Ultratech) 2009/563/CR 179/TC 1	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that:</p> <ul style="list-style-type: none"> <li>• Land Area: 3923 sq. m</li> <li>• Total built-up area: 600 sq. m.</li> <li>• Estimated cost of the project: ₹ 25.92 Crores</li> <li>• Water requirement: 9.5 m<sup>3</sup>/day; Source: MIDC</li> <li>• Effluent generated: The waste water treatment will be at primary level (i.e. involves equalization, Neutralization, solid and liquid separation etc.) Supernatant will be sent to CLTF for further treatment.</li> <li>• Green-Belt Development: area 1882 sq. m.</li> <li>• Environmental Management Plan: Capital cost will be ₹ 10,36,650/- and recurring cost will be ₹ 9,22,450/-</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents-</p> <ol style="list-style-type: none"> <li>1. Nos. of trees which will be planted.</li> </ol>

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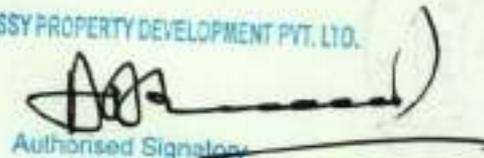
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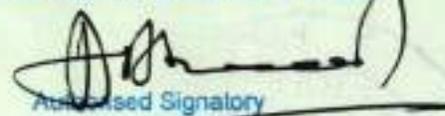
18	<p>'Ashford Royale' - Residential Development at CTS no. 338, Bhandup Village Road, Bhandup (W), Mumbai 78. By M/s Ashford Infotech Pvt Ltd., SEAC-2010/CR-30/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Total construction Built up area: 1, 72,649 sq. m.</li> <li>• Estimated cost of the project : ₹ 335 Cr</li> <li>• Water Requirement:             <ol style="list-style-type: none"> <li>1. Fresh water: 275 CMD from MCGM</li> <li>2. Recycled water: 174 CMD from STP</li> </ol> </li> <li>• Wastewater generated: 351 CMD;</li> <li>• Capacity of STP: 385 CMD; Treated water will be used for flushing, gardening excess water will be drained to sewer line.</li> <li>• Rain water Harvesting: Total 15 Nos. of Recharge pits are provided to take care the run off. Percolation Pit - 2.0 m Diameter &amp; 3 m Depth.</li> <li>• Solid Waste Management :             <ol style="list-style-type: none"> <li>1. Dry garbage: 405 kg/day</li> <li>2. Wet garbage : 945 kg/day</li> <li>3. STP Sludge : 52 kg/day</li> </ol> </li> <li>• Disposal:             <ol style="list-style-type: none"> <li>1. Biodegradable waste will be treated by organic waste converter.</li> <li>2. Non biodegradable waste: recyclable waste will be disposed through authorized contractor and non recyclable waste will be disposed of at MCGM landfill site.</li> <li>3. STP Sludge will be used as manure.</li> </ol> </li> <li>• Green Belt Development: area for green belt: 6510 sq. mt (+ 5373 M2 area on podium), Nos. of trees to be planted: 250 new trees + 160 existing trees: total : 410</li> <li>• Environmental Management Plan: Construction phase: ₹ 21.38 Lakhs &amp; during Operation Phase: Total capital cost for EMP shall be ₹ 139.50 Lakhs and O &amp; M for EMP shall be ₹ 38.24 lakhs.</li> <li>• Project proponent shall operate and maintain EMF for 3 years after giving possession and shall also generate corpus fund for 3 years for O &amp; M of approx Rs. 114.75 lacs (i.e. 38.25 lacs x 3 years).</li> <li>• Corpus fund shall be handed over to the society, while handing over Environmental Management Facilities MOU shall be made with society to accept responsibility of further O &amp; M of EMF</li> <li>• Physical occupation will not be given unless environmental infrastructure is completed and made functional</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ol style="list-style-type: none"> <li>1. Copy of EIA Report</li> <li>2. Copy of permission to change land use (Industrial to residential).</li> </ol>
19	<p>Parking lot &amp; shopping complex project at plot bearing CTS No.1A(pt) 1B(pt) village Ambivali Desai Road Andheri By SN Desai</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Total construction Built up area: 88,000 sq. m.</li> <li>• Estimated cost of the project: ₹ 113.08 Crores.</li> </ul>

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Member Secretary

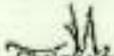
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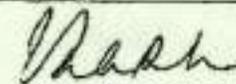
  
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18	<p>'Ashford Royale' - Residential Development at CTS no. 338, Bhandup Village Road, Bhandup (W), Mumbai 7B. By M/s Ashford Infotech Pvt Ltd., SEAC-2010/CR-30/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Total construction Built up area: 1, 72,640 sq. m.</li> <li>• Estimated cost of the project : ₹ 335 Cr</li> <li>• Water Requirement:             <ol style="list-style-type: none"> <li>1. Fresh water: 275 CMD from MCGM</li> <li>2. Recycled water: 174 CMD from STP</li> </ol> </li> <li>• Wastewater generated: 351 CMD;</li> <li>• Capacity of STP: 385 CMD; Treated water will be used for flushing, gardening excess water will be drained to sewer line.</li> <li>• Rain water Harvesting: Total 15 Nos. of Recharge pits are provided to take care the run off. Percolation Pit = 2.0 m Diameter &amp; 3 m Depth.</li> <li>• Solid Waste Management :             <ol style="list-style-type: none"> <li>1. Dry garbage: 405 kg/day</li> <li>2. Wet garbage : 945 kg/day</li> <li>3. STP Sludge : 52 kg/day</li> </ol> </li> <li>• Disposal:             <ol style="list-style-type: none"> <li>1. Biodegradable waste will be treated by organic waste converter.</li> <li>2. Non biodegradable waste: recyclable waste will be disposed through authorized contractor and non recyclable waste will be disposed of at MCGM landfill site.</li> <li>3. STP Sludge will be used as manure.</li> </ol> </li> <li>• Green Belt Development: area for green belt: 6510 sq. mt + 5373 M2 area on podium), Nos. of trees to be planted: 250 new trees + 160 existing trees: total : 410</li> <li>• Environmental Management Plan: Construction phase: ₹ 21.38 Lakhs &amp; during Operation Phase: Total capital cost for EMP shall be ₹ 139.50 Lakhs and O &amp; M for EMP shall be ₹ 38.24 lakhs.</li> <li>• Project proponent shall operate and maintain EMP for 3 years after giving possession and shall also generate corpus fund for 3 years for O &amp; M of approx Rs. 114.75 lacs (i.e. 38.25 lacs x 3 years).</li> <li>• Corpus fund shall be handed over to the society, while handing over Environmental Management Facilities MOU shall be made with society to accept responsibility of further O &amp; M of EMF</li> <li>• Physical occupation will not be given unless environmental infrastructure is completed and made functional</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ol style="list-style-type: none"> <li>1. Copy of EIA Report</li> <li>2. Copy of permission to change land use (Industrial to residential).</li> </ol>
19	<p>Parking lot &amp; shopping complex project at plot bearing CTS No.1A(pt) 1B(pt) village Ambivali Desai Road Andheri By SN Desai</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Total construction Built up area: 88,000 sq. m.</li> <li>• Estimated cost of the project: ₹ 113.08 Crores.</li> </ul>

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Member Secretary



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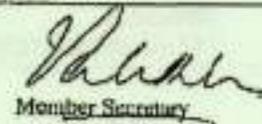
  
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	Hospitality and Developers Pvt. Ltd. SEAC-2010/CR-42/TC-2	<ul style="list-style-type: none"> <li>• Water Requirement: Construction phase: 45 m<sup>3</sup>/day; Operation Phase: 293 m<sup>3</sup>/day, Source: BMC, recycled water; Wastewater generated: 60 M<sup>3</sup>/day.</li> <li>• Capacity of STP: 75 m<sup>3</sup>/day;</li> <li>• Solid Waste Generation;</li> <li>• Organic waste: 368 kg/day; Inorganic waste: 158 kg/day; Non recyclable waste: 30 kg/day; Recyclable waste: 128 kg/day &amp; STP Sludge : 15 kg/day</li> <li>• STP Sludge will be used as manure.</li> <li>• Green Belt Development: 41,564 Sq. m. Total No. of Trees to be planted: 600 nos.</li> <li>• Environmental Management Plan: Construction phase: ₹ 24.26 Lakhs &amp; Operation Phase: Total capital cost for EMP shall be ₹ 60 Lakhs and O &amp; M for EMP shall be ₹ 10 lakhs.</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ol style="list-style-type: none"> <li>1. SEAC Compliance</li> <li>2. Storm Water Drainage</li> </ol>
20	B. K. Shukla Mine Owner EC for proposed 16.22ha Pourni chromite mine in Tal-Dist-Bhandara for Production of 5000 MTPA. SEAC-2010/CR-70/TC-2	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Mineral : Chromite</li> <li>• Proposed to mine : 7,000 Tonnes/annum</li> <li>• Mining lease area: 16.22 Ha</li> <li>• Geological reserve: 185265 tonne ; Mineable reserve : 160214 tonne</li> <li>• Method :             <ol style="list-style-type: none"> <li>1. Open cast manual method with the deployment of manual workers</li> <li>2. digging, scrapping, loading and transportation</li> </ol> </li> <li>• Estimated cost of the project: ₹ 10 lakhs</li> <li>• Water Requirement: 20 KLD, for dust suppression, domestic purpose.</li> <li>• Solid Waste Management:             <ol style="list-style-type: none"> <li>1. Laterite clay or schistose i.e overburden will be back filled in the pit &amp; waste produced from working of chromite vein deposit will be dumped in 7.5 m safety zone.</li> <li>2. Mineralized rejects: 1437 sq. m.</li> <li>3. overburden dump will be stabilize by terracing , pitching and growing of grass on slopes of dumps</li> <li>4. Gulland drain will be constructed all around the OB dump to arrest rainwater followed by settling tank. This water after settling will be used for plantation and dust suppression</li> </ol> </li> <li>• Environmental Management Plan: Capital cost will be ₹ 7.00 Lakhs and recurring cost will be ₹ 2.50 Lakh / annum.</li> </ul> <p>After deliberations, the Authority requested Project Proponent to submit following documents:</p> <ol style="list-style-type: none"> <li>1. copy of Approved mining plan</li> </ol>

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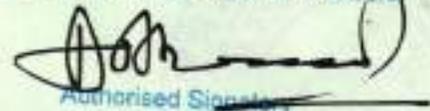
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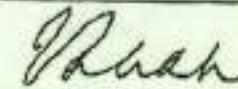
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		<p>2. Permission from revenue &amp; other authorities.          Authority also decided to request Secretary, SEAC to inform why public hearing was not conducted for the project before taking final decision.</p>
21	<p>FINE ENVIROTECH ENGINEERS EC for proposed development of Building for Economically Weaker Section &amp; MIG Type tenements at shimpavli of Village-Kandivali at charkop Mumbai          SEAC-2010/CR-23/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC.          Authority noted that :</p> <ul style="list-style-type: none"> <li>• Built up area: 27,797 sq. m.</li> <li>• Estimated cost of the project : ₹ 33.45 Crores</li> <li>• Water Requirement: Total: 471 M<sup>3</sup>/day</li> <li>• Wastewater generated: 382 M<sup>3</sup>/day;</li> <li>• STP : 360 m<sup>3</sup>/day (For MIG)</li> <li>• Solid Waste Generation:</li> <li>• Operation Phase:</li> <li>1. Dry Garbage : 680 kg/day</li> <li>2. Wet Garbage: 1020 kg/day</li> <li>• Disposal:</li> <li>1. Solid Waste will be collected and segregated on site. The Biodegradable waste will be composted and Non biodegradable waste will be handed over to BMC</li> <li>2. Hazardous waste such as used oil will be generated from DG sets during the change of oil and it will be given to MPCB authorized dealers.</li> <li>3. Sewage sludge generated from the STP will be used as organic manure</li> <li>• Green Belt Development: area for green belt: 1136.51 sq. m : Total 56 Nos. of trees will be planted.</li> <li>• Environmental Management Plan: Set up cost ( in lakhs) ₹ 26.50 And Operational And Maintenance Cost ( in Lakhs/Annium) ₹9.50</li> <li>• Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ol style="list-style-type: none"> <li>1. Storm water drainage</li> <li>2. Energy conservation measures &amp; energy saving by no conventional energy means.</li> <li>3. FSI Calculations</li> <li>4. STP Details</li> </ol>
22	<p>FINE ENVIROTECH ENGINEERS EC for Proposed redevelopment of existing Transit camp &amp; Transit at Gavanpada, Mulund(E)          SEAC-2009/CR-22/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC.          Authority noted that :</p> <ul style="list-style-type: none"> <li>• Built up area: 43,846.23 sq. m.</li> <li>• Estimated cost of the project : ₹ 44.43 Crores</li> <li>• Water Requirement: Total: 760 M<sup>3</sup>/day : Source - MCGM</li> <li>• Wastewater generated: 602 M<sup>3</sup>/day;</li> </ul>

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		<ul style="list-style-type: none"> <li>• Solid Waste Management :             <ol style="list-style-type: none"> <li>a. Dry quantity: - Residential : 1106kg/day.; Commercial : 4.4 kg/day; Other : 10kg/day</li> <li>b. Wet quantity: - Residential : 1659kg/day; Commercial : 6.6 kg; Other : 20kg/day</li> </ol> </li> <li>• Disposal: Solid Waste will be collected and segregated on site. Wet garbage will be used in composting and the dry garbage will be handed over to authorized recyclers.</li> <li>• Green Belt Development: 1565.33 sq. mts.; Total 78 Nos. of trees will be planted.</li> <li>• Environmental Management Plan: Construction phase - Capital: ₹ 26,50,000/-; Operation Phase- Capital: ₹ 9,50,000/-</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ul style="list-style-type: none"> <li>• Energy conservation measures &amp; energy saving by no conventional energy means.</li> <li>• STP Details</li> </ul>
<p>EC for proposed 50 TPA Sponge Iron plant at No 137/3, Mauaz-Solu, Tal-Kamptee, Dist-Nagpur S.N. Mahu Steel Pvt. Ltd. SEAC-2010/CR-76/TC-2</p>		<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Total plot area : 20,256 sq. m</li> <li>• Estimated cost of the project : ₹ 4.21 Crores</li> <li>• Production capacity: Sponge Iron : 50 TPD</li> <li>• Raw material:             <ol style="list-style-type: none"> <li>1. Iron ore: 2000 T/month</li> <li>2. Coal: 1666 T/ month</li> <li>3. Dolomite: 62 T/ month</li> </ol> </li> <li>• Water Requirement: 28 m<sup>3</sup>/day; Source: Borewell</li> <li>• Domestic Wastewater generated: 2.0 m<sup>3</sup>/day; Disposal: treated in septic tank fold by soak pits</li> <li>• Solid Waste Management:             <ol style="list-style-type: none"> <li>1. Char/non magnetic : 6000 MT/Announ</li> <li>2. DCS &amp; wet scrapper: 525 MT/Announ</li> <li>3. Kiln accretion : 2000 MT/Announ</li> <li>4. Kiln cooler carriage sealing : 05 MT/Announ</li> </ol> </li> <li>• Disposal:             <ul style="list-style-type: none"> <li>• Char will be sold to local entrepreneur for making coal briquettes and used in briquettes. It will also used in brick kiln.</li> <li>• Flue dust will be used for manufacturing fly ash bricks.</li> <li>• Fly ash will be used in cement industries.</li> <li>• kiln accretion &amp; Raw material rejects is heavy solid lumps and will be used for road construction or land fill</li> <li>• Charcoal dust &amp; coal ash will be sold to brick manufacturing unit.</li> </ul> </li> <li>• Green Belt Development: Area: 10608.86 sq. m.</li> </ul> <p>After deliberations, the Authority requested Project Proponent to submit following documents:</p>

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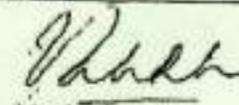
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		<ol style="list-style-type: none"> <li>1. Environmental Management Plan;</li> <li>2. Nos. of trees which will be planted.</li> <li>3. Storm water Drainage</li> <li>4. Rain water harvesting</li> <li>5. clarification that project is non toxic &amp; non heavy metal producing unit</li> <li>6. Consent to establish from MPCB.</li> </ol> <p>Authority also decided to request Secretary, SEAC to inform why public hearing was not conducted for the project before taking final decision.</p>
24	<p>EC for SRA Project at CTS No.455,465(pt) 1755&amp; 1756 of village Parle Hanuman Nagar By Zodiac Developers Pvt. Ltd. SEAC-2010/CR-90/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Built up area: 35662.302 sq. m.; Existing BUA -9364.332 sq. m.; Proposed BUA - 26297.97 sq. m</li> <li>• Estimated cost of the project: ₹ 95 Crores.</li> <li>• Water Requirement:             <ol style="list-style-type: none"> <li>1. Fresh water: 200 KLD from MCGM</li> <li>2. Recycled water: 108 KLD from STP</li> </ol> </li> <li>• Wastewater generated: 241 KLD; Wastewater will be treated in 2 Nos. of STP</li> <li>• Capacity of STP: Rehab Buildings - 200 KLD &amp; Sale Building - 50 KLD; Treated water will be used for flushing, gardening. Excess water will be drained to sewer line.</li> <li>• Rain water Harvesting: 8 Ring wells will be provided to recharge the ground water.</li> <li>• Solid Waste Management :             <ol style="list-style-type: none"> <li>1. Dry Garbage : 0.37 TPD</li> <li>2. Wet Garbage: 0.54 TPD</li> <li>3. Total Garbage: 0.91 TPD</li> </ol> </li> <li>• Disposal:             <ol style="list-style-type: none"> <li>1. Solid Waste will be collected and segregated on site. The Biodegradable waste will be composted and Non biodegradable waste will be handed over to BMC</li> <li>2. Hazardous waste such as used oil will be generated from DG sets during the change of oil and it will be given to M/C's authorized dealers.</li> <li>3. Sewage sludge generated from the STP will be used as organic manure</li> </ol> </li> <li>• Green Belt Developments: area for green belt: 1287.34 sq. m.; Total 330 Nos. of trees will be planted.</li> <li>• Environmental Management Plan: Operation Phase : Capital Cost ₹ 100; O &amp; M Cost: ₹ 8.45</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ul style="list-style-type: none"> <li>• Energy saving by non-conventional method</li> <li>• DP Remarks</li> <li>• Existing and proposed area statement</li> </ul>

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Member Secretary



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		<ul style="list-style-type: none"> <li>• FSI Calculations - Commercial building details.</li> <li>• corpus fund generation</li> </ul>
25	<p>SARA CITY Environmental clearance for Residential Project Sara Builders &amp; Developers Aurangabad, Gut No.139, to 145 and 150 to 157, Kharabwadi chakan, Tal-khed, dist-Pune SEAC-2010/CR-40/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Built up area: 1,24,173 sq. m</li> <li>• Estimated cost of the project: ₹ 120 Cr</li> <li>• Water Requirement: Total: 1310 CMD; Fresh water: 510 CMD; Recycled water: 800 CMD</li> <li>• Wastewater generated: 800 CMD</li> <li>• Capacity of STP: 900 CMD; Treated water will be used for flushing, gardening excess water will be drained to sewer line. Zero Discharge: the entire treated sewage will be used for Flushing and Gardening</li> <li>• Rain water Harvesting: Total 28 Nos. of Recharge Boer wells &amp; 2 Nos. of storage tank of 200 m<sup>3</sup> capacity will be provided</li> <li>• Solid Waste Generation:             <ol style="list-style-type: none"> <li>1. Dry garbage: 103 kg/day</li> <li>2. Wet garbage : 1550 kg/day</li> <li>3. STP Sludge : 40 kg/day</li> </ol> </li> <li>• Disposal:             <ol style="list-style-type: none"> <li>1. Biodegradable waste will be treated by organic waste converter.</li> <li>2. Non biodegradable waste: will be disposed through authorized contractor</li> <li>3. STP Sludge: The sludge handling system will consist of sludge dewatering and bone dried sludge will be used as manure within premises</li> </ol> </li> <li>• Green Belt Development: area for green belt: 97,280 Sq. m, Nos. of trees to be planted: 1900 new trees will be planted</li> <li>• Environmental Management Plan: Operation Phase: Total capital cost for EMP shall be ₹ 100.10 Lakhs and O &amp; M for EMP shall be 28 lakhs.</li> <li>• Project proponent agreed to provide 20 days retention period to pond</li> </ul> <p>After deliberations, the Authority decided to record Environmental Clearance to the project only after submission of following documents:</p> <ul style="list-style-type: none"> <li>• Storm water drainage</li> <li>• Environmental Management Plan</li> <li>• Revised consolidated statement</li> </ul>
26	<p>M/s Hi Tech Bio-Sciences India Ltd., Environmental clearance for Small scale Industry 500 kg/m Synthetic organic chemicals Tal-Paner Dist.</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Land: 16,500 sq. m</li> <li>• Total built-up area : 3,000 sq. mt</li> <li>• Estimated cost of the project : ₹ 3.5 Crores</li> </ul>

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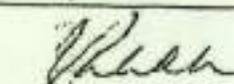
  
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	<p>Ahmednagar EC(HITECH)-2009/555/CR-177/TC-1</p>	<ul style="list-style-type: none"> <li>• Water requirements: 35 m<sup>3</sup>/day; Source: MIDC</li> <li>• Effluent generated: process : 26.9 KLD Effluent will be treated in ETP; Domestic : 5.0 m<sup>3</sup>/day will be treated in septic tank</li> <li>• Capacity of ETP: 35 m<sup>3</sup>/day; Treated water 17.2 KLD will be used Own Land Gardening and 4.7 KLD water will be passed through Thermal Treatment &amp; Disposal in CHWTDS, Ranjangaon</li> <li>• Green Belt Development: 4000 sq. m. total 300 nos. of trees will be planted.</li> <li>• Environmental Management Plan: Recurring Cost: ₹ 7.90 Lacs; Capital cost : ₹ 30.0 Lacs</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ul style="list-style-type: none"> <li>• Consent to establish from MPCB</li> </ul>
27	<p>Environmental clearance for Expansion project at existing bulk drugs manufacturing Facility at 142, MIDC Tarapur, Thane. M/s. Lupin Ltd. EC (Lupin) 2009/153/CR.167/TC.1</p>	<p>Authority noted that, the project located in MIDC Industrial Area Tarapur. According to MoEF Office Memorandum dated 15<sup>th</sup> March 2010, the said location is in cluster for which temporary moratorium, imposed on consideration of projects for environment clearance. Authority decided to consider the project only after receiving, revised directions from MoEF in this regard.</p>
28	<p>Environmental clearance for Proposed plant of MS Ingots and Billets at village Wasari Khard, Post Khupri, Taluka Wada, Thane, by M/s. Thane Steels Pvt Ltd. SEAC-2010/CR.204/TC.2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Total plot area : 12,000 m<sup>2</sup></li> <li>• Estimated cost of the project : ₹10 Crores</li> <li>• Production capacity: M.S Ingots &amp; Billets: 37000 TPA</li> <li>• Raw material: Sponge iron, M.S. Scrap, Ferro Alloy, refractory, castables, monolithic, Binders, Sand, and Moulds</li> <li>• Water Requirement: 40 m<sup>3</sup>/day; Source: Boerwell</li> <li>• Solid Waste Management:</li> <li>• Slag: 4 - 5 % Disposal: slag will be utilized for hardening the working area, storage area, making of internal roads, platforms etc.</li> <li>• Green Belt Development: More than 30 % of the plant area will be developed as Green belt</li> <li>• Environmental Management Plan: Capital expenditure : ₹ 25,50,000/- and O &amp; M Expenses per annum : ₹ 2, 70,000/-</li> </ul> <p>After deliberations, the Authority requested project proponent to submit following documents:</p> <ol style="list-style-type: none"> <li>1. Quantity of solid waste</li> <li>2. Quantity of wastewater generated</li> <li>3. Quantity &amp; Source of raw material (Particularly metal scrap) and how it is ensured that it is non toxic &amp; non hazardous.</li> <li>4. Storm water Drainage</li> </ol>

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Chairman

  
Member Secretary



For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

  
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		<p>5. Rain water harvesting 6. clarification that project is non toxic &amp; non heavy metal producing unit 7. Consent to establish from MPCB.</p> <p>After deliberations, the Authority decided to request Secretary, SEAC to inform why public hearing was not conducted for the project before taking final decision.</p>
29	<p>Environmental clearance for manufacturing of M.S. Ingots / Billets 7500 MT/ Month Shree Vaishnav Casting Pvt Ltd., SEAC-2010/CR-183/TC-2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC.</p> <p>Authority noted that :</p> <ul style="list-style-type: none"> <li>• Total plot area : 26,609 m<sup>2</sup></li> <li>• Estimated cost of the project : ₹ 34.05 Crores</li> <li>• Production capacity:</li> <li>1. M.S Ingots &amp; Billets: 7500 TPM</li> <li>• Raw material:</li> <li>1. M.S. Scrap : 5650 TPM</li> <li>2. Sponge Iron: 2450 TPM</li> <li>• Water Requirement: 250 KLD Source: MIDC; Domestic Effluent: 40 CMD; Sewage effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any shall be used on land for gardening.</li> <li>• Solid Waste Management:</li> <li>• Metall slag &amp; Fine dust: 500T/m ; Solid waste will be land filled at present, in own premises. However, it can be used as building material and in cement mills. Efforts are being made to find a user in nearby area</li> <li>• Green Belt Development: green area: 5,600 sq. m. It is proposed to plant 100 trees/ year of local tree species within the plant and along the boundary of the plant.</li> <li>• Cost of environmental protection measures ( ₹ 78 Lakhs)</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ol style="list-style-type: none"> <li>1. Source &amp; Quantity of raw material (Particularly metal scrap) and how it is ensured that it is non toxic &amp; non hazardous.</li> <li>2. written clarification about " Production unit is non toxic secondary metallurgical processing industry"</li> </ol>
30	<p>ISM7 Limited EC for proposed 40 MW AFBC based captive Power plant at kuala village wirora, Tehsil Dist-Chandrapur ENV-2008/CR-102/TC-1</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC.</p> <p>Authority noted that :</p> <ul style="list-style-type: none"> <li>• Total Plot Area: 24.28 Ha</li> <li>• Power plant area: 16.5 Acres</li> <li>• Estimated cost of the project: ₹ 17,100 lakhs</li> <li>• Water Requirement: 4932 CMD ; Source: River</li> <li>• Effluent generated: 696 CMD will be treated in ETP</li> <li>• Domestic effluent: 9.6 m<sup>3</sup>/day treated on septic tank followed soak pit</li> </ul>

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Member Secretary



For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

  
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		<ul style="list-style-type: none"> <li>• Capacity of STP: 9.6 m<sup>3</sup>/day</li> <li>• Capacity of ETP: 17.5 m<sup>3</sup>/hr</li> <li>• Fuel Requirement: Coal: 761.0 T/day</li> <li>• Solid waste Management :             <ol style="list-style-type: none"> <li>1. ETP Sludge : 2.2 m<sup>3</sup>/hr</li> <li>2. Used Batteries : 12 Nos./Annum will be disposed through Authorized recycler</li> <li>3. Fly ash: 251 TPD; will be collected by using dense phase pneumatic system to fly ash silo of capacity around 400 tonnes. the ash will be collected from the bottom of the silo through telescopic chute into the bulkers and will be send to Cement &amp; Brick Manufacturers.</li> <li>4. Bottom ash: 65 TPD; will be collected and recycled for maximum reutilization after screening the material the balance ash will be used for filling of low level areas</li> </ol> </li> <li>• Green Belt Development: 80,000 m<sup>2</sup> (8 Hectares); 12,000 Nos. of new trees to be planted at a density of 1500 per hectare.</li> <li>• Environmental Management Plan: Recurring Cost: ₹ 848 Lacs; Capital cost : ₹ 25.0 Lacs</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project.</p>
31	<p>Environmental clearance for Jogeshwari Shivdarshan Co-op Housing Society SRA Scheme) at CTS No. 140, 140/1 to 551 of Jogeshwari Village - Majar, Taluka- Andheri, Mumbai. by Vimal Associates SEAC-2009/CR.14/TC2</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Built-up Area as per FSI: 37320.90 Sq. m.</li> <li>• Construction Built-up Area: 60,845.76 Sq. mt.</li> <li>• Non FSI: 32,524.86 Sq. m.</li> <li>• Estimated cost of the project: ₹ 45 Crores</li> <li>• Water Requirement: Fresh water: 412 CMD from MCGM; Recycled water: 228 CMD from STP</li> <li>• Wastewater generated: 496 CMD;</li> <li>• Capacity of STP: 510 CMD; Treated water will be used for flushing, gardening excess water will be drained to sewer line.</li> <li>• Rain water Harvesting: 7 nos. of recharge pits of 3 m dia x 1.5 m depth</li> <li>• Solid Waste Management: Dry Garbage : 0.755TPD; Wet Garbage: 1.101TPD; Garden Waste: 0.015 TPD</li> <li>1. Solid Waste will be collected and segregated on site. The Biodegradable waste will be composted through OWC and Non - Biodegradable waste will be handed over to DMC garbage collecting vehicles.</li> <li>2. Hazardous waste such as used oil will be generated from DG sets during the change of oil and it will be given to MPCB authorized dealers.</li> <li>3. Sewage sludge generated from the STP will be used as organic manure</li> <li>• Green Belt Development: 3,980.90 sq. m. ; Total 40 Nos. of trees will be planted.</li> <li>• Environmental Management Plan: Operation Phase: Total capital</li> </ul>

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*[Signature]*  
Chairman

*[Signature]*  
Member Secretary



For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

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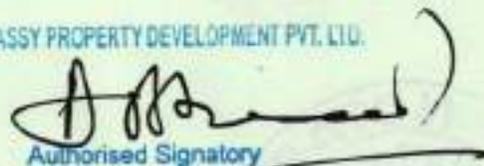
		<p>cost for EMP shall be ₹ 292.50 and O &amp; M for EMP shall be ₹ 24.50</p> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ul style="list-style-type: none"> <li>• Energy saving by non-conventional method</li> <li>• Corpus fund generation</li> <li>• Two wheeler parking statement</li> </ul>
32	<p>Environmental clearance for Proposed slum rehabilitation scheme at CTS no.535 (pt) and 541 (pt) of village Nalur, LBS Marg, Mulund (W), Mumbai. SEAC-2010/CR.226/TC2 by M/s. Sai Constructions</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Total construction Built up area: Built-up Area as per FSI: 51776.77 Sq. m.; Construction Built-up Area: 94415.66 Sq.m.</li> <li>• Estimated cost of the project : ₹ 101.62 Crores</li> <li>• Water Requirement: Fresh water: 575 m<sup>3</sup>/day from MCGM; Recycled water: 319 m<sup>3</sup>/day from STP</li> <li>• Wastewater generated: 754 m<sup>3</sup>/day;</li> <li>• Capacity of STP: 800 m<sup>3</sup>/day; Treated water will be used for flushing, gardening excess water will be drained to sewer line.</li> <li>• Rain water Harvesting: 11 nos. of recharge pits &amp; RWH tank of capacity 200 cum will be provided and the collected water shall be reused after proper treatment such as filtration and disinfection.</li> <li>• Solid Waste Management: Dry garbage: 405 kg/day ; Wet garbage : 945 kg/day ; STP Sludge : 52 kg/day</li> <li>• Disposal:</li> </ul> <p>i. Solid waste from rehabilitation component will be disposed off through Municipal Corporation of Greater Mumbai. Solid waste from sale component will be segregated into dry and wet garbage. Dry garbage will be disposed off through authorized contractors and wet garbage shall be treated by vessel composting.</p> <p>ii. Waste oil which is generated due to usage of DG sets shall be stored and subsequently given to the authorized hazardous waste management agencies recognized by SPCB</p> <p>iii. STP Sludge will be used as manure.</p> <ul style="list-style-type: none"> <li>• Green Belt Development: area for green belt: 1420 Sq. m. ; Total No. of Existing Trees: 65 , Trees to be Cut : 35; Trees to be retained : 30.</li> <li>• Environmental Management Plan: Construction phase: ₹ 19.7 Lakhs &amp; Operation Phase: Total capital cost for EMP shall be ₹ 107.10Lakhs and O &amp; M for EMP shall be ₹ 47.54lakhs.</li> <li>• Project proponent shall operate and maintain EMP for 3 years after giving possession and shall also generate corpus fund during 3 years for O &amp; M of ₹ 142 lacs (i.e. ₹ 47.54 lacs x 3 years)</li> <li>• Corpus fund shall be handed over to the society. While handing over Environmental Management Facilities M.O.U. shall be made with society to accept responsibility of further O &amp; M of EMP</li> </ul>

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Chairman

  
Member Secretary

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

  
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		After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of detail note clarifying necessity of 3 podium and relevant provision of DC Rules
33	<p>Environmental clearance for Raghavendra Co. Op. Hsg. Society. Residential and commercial project under SRA scheme, village: Orsiwara at Raghavendra Mambir road, Jogeshwari (W), Mumbai by M/s Sahyog Homes.</p> <p>(File No.: SIAC-2010/CR.318/TC.2)</p>	<p>The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that :</p> <ul style="list-style-type: none"> <li>• Built up area: 1,66,081.98 m<sup>2</sup></li> <li>• Estimated cost of the project : ₹ 1,282.76 Crores</li> <li>• Water Requirements: 1,781 m<sup>3</sup>/day, source: BMC/Recycled water, Domestic: 1,165 m<sup>3</sup>/day</li> <li>• Wastewater generated: 1,407 m<sup>3</sup>/day;</li> <li>• Capacity of STP: 6 nos. of STP of total capacity 1,420m<sup>3</sup>/day. Treated water will be recycled and used for gardening &amp; flushing in the project. Excess treated effluent will be discharged to municipal sewer line.</li> <li>• Rain water Harvesting: No of Recharge Pit: 9 no.</li> <li>• Size: 3m x3m x 3m</li> <li>• Solid Waste Management: Dry Garbage : 2.187 TPD; Wet Garbage: 3.123 TPD; STP Sludge :</li> <li>• Disposal: The Biodegradable waste will be composted.</li> <li>• Non - Biodegradable waste will be handed over to BMC.</li> <li>• Hazardous waste such as used oil will be generated from DG sets during the change of oil and it will be given to MPCB authorized dealers.</li> <li>• Sewage sludge generated from the STP will be used as organic manure.</li> <li>• Green Belt Development: area for green belt: 4,157.31sq.m; Total No. of Trees: to be planted: 415 nos.</li> <li>• Environmental Management Plan: Operation Phase: Total capital cost for EMP shall be ₹ 175.00Lakhs and O &amp; M for EMP shall be ₹ 11.0Lakhs.</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance to the project only after submission of following documents:</p> <ol style="list-style-type: none"> <li>1. CTS Nos.</li> <li>2. Energy saving by non conventional method - details calculations &amp; % of saving</li> <li>3. EIA Report</li> <li>4. Explanatory note - necessity of 2 podium and relevant provision of DC Rules.</li> <li>5. Brief note about amalgamation of plots , FSI for slum and non slum plots along with copy SRA.</li> </ol>

Meeting ended with vote of thanks to Chair.

  
Chairman

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Member Secretary



For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

  
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*Charale*  
**CHARALE**  
Advocate & Notary  
Government of India  
# 5 Roshan Bhag Road, V V P Jram  
Bengaluru - 560 004  
Mob: 95919 57915

## EXHIBIT - E

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EMBASSY

GROUP

EMBASSY PROPERTY  
DEVELOPMENTS LIMITED

Embassy Group, Embassy Techzone

# PL 03, Rajiv Gandhi Infotech Park

Phase II, Hinjewadi

Pune - 411057, India

Phone : + 91 20 6473 0527

Fax : + 91 20 4026 0287

TIN : 29450485104

Formally Known As  
DYNASTY DEVELOPERS PVT. LTD.Date : 20<sup>th</sup> Sept, 2010To,  
The Chairman,  
Environment Department,  
Maharashtra

Dear Sir,

Sub : Environmental Clearance for our project Embassy Techzone, RGIP, Ph-II,  
Hinjewadi, Pune.Ref : Meeting held on 26<sup>th</sup> Aug, 2010We like to take this opportunity to thank you and the members for granting us the  
environmental clearance.We are one of the largest property development companies in India with a track record  
spanning 25 years with a geographical presence in Bangalore, Chennai, Coimbatore,  
Pune, Malaysia and Serbia. The portfolio of commercial and residential properties of the  
group exceeds 28 million sqft of built up space.Embassy is the largest commercial landlord in India for the MNC 500 corporates of the  
world, with IBM, Microsoft, Fidelity Investments, Goldman Sachs, HP, Mercedes Benz,  
Target, Yahoo, NetApp, and ANZ Bank among the prominent companies in our client  
base. Embassy has nurtured long lasting relationships with these premier IT / ITES  
companies through its solution oriented approach. This includes meeting incubation  
requirements, providing built-to-suit developments with scalability options and prompt  
end to end service support.In Pune, we are developing a world class IT park on 70 acres, which is a notified SEZ.  
The park houses clients like IBM, Synchrotron, ATOS Origin, Geometric and Mahindra  
Engineering. We were allotted land in Pune by MIDC way back in 2005 with an unwritten  
mandate to bring in MNC clients to Rajiv Gandhi Infotech Park of Hinjewadi, Pune. In  
less than a year, we fulfilled this commitment by bringing in IBM, Atos Origin and  
Synchrotron to our IT Park at Pune. We could achieve this feat by repeatedly meeting the  
deadlines fixed by these clients in terms of their office space requirements.Accordingly, the business model adopted by us is built to suit arrangement with our MNC  
clients, where in we enter in to contracts to construct and deliver, on long leases, office  
space custom made to their requirements and specifications. These MNC clients, have  
business contracts running into millions of dollars with their own deadlines,  
commitments and penalties, based on which they enter into contract with us for their  
office space requirements with time lines and deadlines. In this scenario, any delays  
and defaults from our side will have a cascading and much bigger delays and losses to  
our clients, leading to not only financial losses but also loss of reputation and breach of  
international level contracts, by these MNC clients.Registered Office - Embassy Point, 150, Infantry Road, Bangalore - 560 001 Phone + 91 80 4179 9999 Fax + 91 80 2228 6912  
website: www.embassyindia.com

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

Authorised Signatory

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for granting  
IEC ASAP

Letter from  
Embassy  
correspond post  
SEIAT meeting  
20/09/2010



**EMBASSY**

**GROUP**

**EMBASSY PROPERTY  
DEVELOPMENTS LIMITED**

Embassy Group, Embassy Techzone  
# PL 03, Rajy Gandhi Infotech Park

Phase 3, Hinjewadi

Pune - 411007, India

Phone : +91 20 4179 9999

Fax : +91 20 4026 0287

TIN : 29460485104

Formally Known As  
**DYNASTY DEVELOPERS PVT. LTD.**

As explained above, we are always on a tight schedule in completing the construction and deliver the office space in our IT parks.

In fact when we started the project at this site, as per the then prevailing IT policy, we were exempt from obtaining the environmental clearance. The same was introduced half way through the constructions, when we promptly applied for the same and did not start any fresh construction, other than completing the facilities where in we had already entered into agreements to lease with our clients based on their business commitments as explained above. Any breach or delay in completing the committed constructions would have created a bad impression on us as well as MIDC, being the nodal agency for industrial development in Maharashtra.

Our clients, Geometric and IBM wanted to start operations of their businesses from Oct 2008. Their business plans were running in to hundreds of crores of rupees which would have got affected along with the reputation of our Company and MIDC, not to mention the violations of our commercial commitments with them leading to penalties and rent free periods resulting in huge financial damages to our company. Having made huge investment poured in from our clients, by way of lease deposits and from financial institutions by way of Loans, meeting the target dates was a must.

Moreover, delays in getting possession of space would have resulted in further damages to our clients in terms of loss of export revenue flowing to the country and also delay in employment generation. It would have also made them to think of relocating their business outside the state hampering the interests of Maharashtra. Any deviation would have also resulted in us not meeting the minimum construction clause set by the SEZ authorities and MIDC, which would have been a violation in itself resulting in cancellation of our SEZ notification.

Sir, all this while we have not started any new construction. Our project was recommended by the State committee for clearance in the 20<sup>th</sup> meeting on 30<sup>th</sup> Nov, 2009 and we were called for the final hearing on the 28<sup>th</sup> Aug, 2010.

Keeping in mind the constraints we had we request you to issue us the Environmental clearance certificate to ensure smooth occupancy of the Techno Park by our world renowned clients, who are making big contribution to the economic prosperity of Pune and Maharashtra.

Sir, the name of the company has changed w.e.f 1<sup>st</sup> April, 2010 the name of the company has changed to Embassy Property Developments Ltd. The certificate of incorporation has been enclosed herewith. Request you to please issue us the certificate in the new name or advise us the procedure further.

As per MOM of 26<sup>th</sup> meeting we are submitting following documents

1. Environmental Management Plan breakup - Annexure 1
2. FSI calculation along with permission of Multilevel car parking Area- Annexure 2
3. Approved FSI - Annexure 3



Registered Office - Embassy Point, 150, Infantry Road, Bangalore - 560 001 Phone + 91 80 4179 9999 Fax + 91 80 2228 6912

website: www.embassyindia.com

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

Authorised Signatory



G R O U P

Thanking you,

Yours faithfully,

For Embassy Property Developments Limited  
(Formerly Dynasty Developers P Ltd)

Formally Known As  
DYNASTY DEVELOPERS PVT. LTD.

Authorised Signatory

Encl: Certificate of Incorporation

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

Authorised Signatory



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**EMBASSY****G R O U P**

EMBASSY PROPERTY  
DEVELOPMENTS LIMITED  
Embassy Group, Embassy Techzone  
# PL 03, Rajiv Gandhi Infotech Park  
Phase II, Hinjewadi  
Pune - 411057, India  
Phone : + 91 20 6673 0527  
Fax : + 91 20 4028 0287  
TIN : 29459485104

Formally Known As  
**DYNASTY DEVELOPERS PVT. LTD.**

**Cost of Environmental Management Plan**

S.No.	Activity	Capital Cost	Yearly Operation Cost
<b>A.</b>	<b>Sewage Treatment Plant</b>		
1	Block 1 & Block 2 STP	Rs.55 Lakhs	Rs.7 Lakhs
2	Block 11 & Training center STP	Rs.55 Lakhs	Rs.7 Lakhs
3	Block 3 STP	Rs.55 Lakhs	Rs.7 Lakhs
4	Block 4 STP	Rs.55 Lakhs	Rs.7 Lakhs
5	Block 5 STP	Rs.55 Lakhs	Rs.7 Lakhs
6	Block 6, 7 & 8 STP	Rs.75 Lakhs	Rs.7 Lakhs
7	Block 9 & Food court STP	Rs.75 Lakhs	Rs.7 Lakhs
8	Block 10	Rs.75 Lakhs	Rs.7 Lakhs
<b>B</b>	<b>Horticulture</b>		
1	Area Development for Gardening	Rs.200 Lakhs	Rs.25 Lakhs
<b>C</b>	<b>Air pollution</b>		
1	Stacks to all DG sets ( 18 Nos)	Rs.25 Lakhs	Rs.2Lakhs
2	Stack monitoring	--	Rs.1 Lakhs
3	Ambient Air Monitoring	--	Rs.2 Lakhs
<b>D</b>	<b>Noise pollution</b>		
1	Canopy for noise reduction	Rs.36Lakhs	
2	Noise level monitoring	--	Rs.2 Lakhs
<b>E</b>	<b>Solid Non Hazardous Waste</b>		
1	Management and Disposal of waste	--	Rs.12 Lakhs
<b>F</b>	<b>Solid Hazardous Waste</b>		
1	Management and Disposal of waste	--	Rs.25 Lakhs

*Shrinivas*



Registered Office - Embassy Point, 150, Infantry Road, Bangalore - 560 001 Phone + 91 80 4179 9999 Fax + 91 80 2228 6912  
website: www.embassyindia.com

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

*[Signature]*  
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Nil Bills Proposed

FAR calculation sheet 86



**EMBASSY**

**GROUP**

EMBASSY PROPERTY DEVELOPMENTS LIMITED  
 Embassy Group, Embassy Techzone  
 # FL 03, Rajiv Gandhi Infotech Park  
 Phase II, Hinjewadi  
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 Phone : + 91 20 6473 0527  
 Fax : + 91 20 4026 0267  
 TIN : 29450485104

Formally Known As  
**DYNASTY DEVELOPERS PVT. LTD.**

**MASTER PLAN AREA STATEMENT**

AREA OF PLOT

276874.00

**PERMISSIBLE GROUND COVERAGE**

40.00%

110749.6

**GROUND COVERAGE PROPOSED**

28.78%

79682.073

SLN	SUMMARY OF F.A.R. AREAS	FAR AREA	F.A.R.	BUILT UP AREA	Ground coverage area	Ground coverage percentage	Parking required	Parking provided
1	BLOCK-1	25225.308	0.081109342		4593.389	1.86%	506	90 AS BUILT
2	BLOCK-2	24881.013	0.086664028		4507.653	1.86%	498	90 AS BUILT
3	BLOCK-3	45129.41	0.1629862		5113.219	1.85%	903	0 AS BUILT
4	BLOCK-4	45239.65	0.16339436		5113.219	1.52%	905	0 NO BASEMENT NO STILT
5	BLOCK-5	43732.77	0.157951984		4500.05	1.88%	875	0 AS BUILT
6	BLOCK-6	26732.58	0.095551428		2982.751	1.08%	535	50 AS BUILT
7	BLOCK-7	27870.913	0.100662803		2972.887	1.07%	557	0 NO BASEMENT NO STILT
8	BLOCK-8	27870.913	0.100662803		2972.887	1.07%	557	0 NO BASEMENT NO STILT
9	BLOCK-9	80000	0.325057507		6503.22	2.35%	1800	1 BASEMENT 3 STILTS
10	BLOCK-10	80000	0.310510503		7960	2.87%	1720	2 STILTS 1 BASMENT
11	BLOCK-11	27763.769	0.10275826		3999.455	1.44%	555	134 AS BUILT
12	Training center	3720.969	0.013468108		2219.895	0.80%	75	0 NO BASEMENT NO STILT
13	Food court	3559	0.012854222		2267	0.82%	71	0 NO BASEMENT NO STILT
14	MLCP-1	128.82	0.004077017	32260.48	3911.34	1.41%		900
15	MLCP-2	128.82	0.004077017	31425.43	3911.34	1.41%		1000
16	MLCP-3	2531.83	0.00914434	27525.54	4102.19	1.48%		803
17	MLCP-4	2481.143	0.008997398	52795.8	4799.97	1.73%		1850
18	MLCP-5	2000	0.005023378	45453.67	4404.806	1.59%		1850
19	MLCP-6	2300	0.008307028	35887.24	3564.281	1.26%		1500
	Total	439816.41	1.769091392	229328.2	79682.673	28.78%	9456	9456

*Shrinivas*



*Shrinivas*  
 Authorised Signatory

Registered Office - Embassy Point, 150, Infantry Road, Bangalore - 560 001 Phone + 91 80 4179 9999 Fax + 91 80 2228 6912

website: www.embassyindia.com

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.



87

Formerly Known As  
DYNASTY DEVELOPERS PVT. LTD.



**EMBASSY**

**GROUP**

EMBASSY  
DEVELOPMENTS LIMITED  
Embassy Group, Embassy Techzone  
# PL 03, Rajiv Gandhi Inotech Park  
Pune - 411067, India  
Phone : + 91 20 6473 0527  
Fax : + 91 20 4028 0287

**18. Floor Space Index (FSI) / Floor Area Ratio (FAR) Coverage Ratio (GCR) and Volume to Plot Area Ratio (VPR)**

18.1. The maximum permissible Floor Space Index, Ground Coverage Ratio and Volume to Plot Area Ratio shall be in relation to land area and land-use/activity; as stipulated below in Table no 3.

Table 3 Permissible FSI / VPR

Sr.	Land-use	Max. Permissible FSI / VPR
1.	Industrial a) All Industrial uses including Chemical, Plated Factories b) Service Industry	1.0 1.0
2.	Storage a) General b) Within Service Industries Area	4M (VPR) 4M (VPR)
3.	Information Technology a) In the existing and already developed areas wherein the infrastructure in terms of roads, water and other services are already laid and the plot have been already allotted. b) In the areas which are proposed to be developed or redeveloped or the areas which are partially developed in terms of infrastructure such as roads water and power supply, covering less than 50% of the Notified area.	1.0 1.5
4.	Bio Technology a) In the existing and already developed areas wherein the infrastructure in terms of roads, water and other services are already laid and the plot have been already allotted.	1.0

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*Shrinivas...*



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DYNASTY DEVELOPERS PVT. LTD.



EMBASSY

G R M I S P

EMBASSY PROPERTY DEVELOPMENTS LIMITED

Embassy Group, Embassy Techzone  
# PC 03, Rajy Gandhi Infotech Park  
# 100th, New Road  
Pune-411007, India  
Ph: 20 6473 0527  
Fax: 20 4026 0287  
PIN: 411007

18.2. Additional FSI for Expansion of Existing Industries

In the case of existing factory building on the plots up to 1000 Sqm in area, MIDC may permit additional FSI of 0.2 to allow expansion of its production facilities, subject to approval by the Technical Advisor of MIDC. Provided that such grant of additional FSI shall be subject to payment of additional lease premium as prescribed by MIDC. Provided further that all the other provisions of these regulations including parking are complied with.

18.3. Additional FSI for Pharma Industry

The MIDC may grant additional FSI to the pharma industries to the extent of 50% over and above the permissible FSI provided that such grant of additional FSI shall be subject to payment of additional lease premium as prescribed by MIDC. Provided further that all the other provisions of these regulations including parking are complied with.

18.4. Additional FSI for IT / Bio-technology / Nanotechnology / Star Category Hotels/ Educational Institutions / Government and Semi Government / Medical Institutions

18.4.1. The MIDC may grant additional FSI to Information Technology (IT), Bio-technology (BT), Nanotechnology (NT), Star Category Residential Hotels, and Medical and Educational Institutions over and above the permissible limits specified above, as under:

- a) IT/ITES plots - 100% over & above the permissible FSI to the plots in Public or Private IT parks, duly approved by the Director of Industries.
- b) Biotechnology / Nanotechnology - 100% over & above permissible FSI in respect of plots of Biotechnology / Nanotechnology establishments setup by MIDC or its Joint Venture companies having more than 51% stake of MIDC or the lessees of MIDC having plots exclusively used for Biotechnology / Nanotechnology.
- c) Star Category Residential Hotels - 100% additional FSI will be permissible out of which 50% shall be granted by MIDC & 50% shall be granted with the prior approval of Govt.
- d) Medical and Educational Institutions - 100% additional FSI will be permissible out of which 50% shall be granted by MIDC & 50% shall be granted with prior permission of the Govt.
- e) Government, Semi-Government and Public Sector undertaking - 50% of the permissible FSI.

Provided that, the above additional FSI shall be granted subject to payment of additional premium as may be determined by MIDC from time to time. Provided

Maharashtra Industrial Development Corporation Development Control Regulations

Part V - Development Control Regulations

*Shivan Jadhav*



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website: www.embassyindia.com



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GROUP

EMBASSY PROPERTY DEVELOPMENTS LIMITED  
Embassy Group, Embassy Techzone  
# PL. 03, Rajiv Gandhi Instech Park  
Phase II, Hinjewadi  
Pune - 411 007, India  
Phone: +91 20 6473 0887  
Fax: +91 20 4028 0287  
TIN : 29450485104

further that all the other provisions of these Regulations including parking shall be complied with.

18.4.2. 100% additional FSI shall be granted for buildings of *gated independent plots* in SEEPZ (now a SEZ) Marol, MIDC, Mumbai subject to payment of additional premium as may be determined by MIDC from time to time.

18.4.3. The land-uses where 100% additional FSI is permissible as per these Regulations, the plot should front a minimum of 18 Mtr. wide roads.

Note: The benefit of additional FSI as provided above shall not be available to the plots located within the SEZ / FTWZ areas wherein FSI on entire gross area (Global FSI) is applicable provided that provisions in this note will not be applicable for user of ITITES, medical and educational institutions located within SEZ/FTWZ areas.

18.5. FSI for Special Economic Zone:

The FSI for Special Economic Zones being developed by MIDC individually or as Joint Venture with other Public Body/ Private Agency shall be as under:

- i. The maximum permissible FSI on the entire gross area of the Special Economic Zone shall be 1.0, excluding areas under natural sites such as water bodies and existing highways if any.
- ii. Subject to above, there shall be no upper limit on FSI / Built-up Area for the development of individual plot.
- iii. The development potential for each plot shall be expressed in terms of permissible Built-up Area and shall be mentioned accordingly in the Agreement to Lease or Lease Agreement as the case may be.

Note: The above provision shall not be applicable to SEZ at MAROL, MIDC (SEEPZ) which is an already developed SEZ.

18.6. Exemption from computations of FSI/FAR

- i. The following shall not be counted towards computation of FSI:
  - a) All covered areas used as parking in the same or separate *Multi storied building constructed exclusively for parking without servicing and repairing activity.*
  - b) Facilities required for fire and life safety, as under
    - I. Fire escape staircase
    - II. Fire lifts excluding lobbies

Development Control Regulations

*Chinmayashankar*  
LIC. EMBASSY GROUP



Registered Office - Embassy Point, 150, Infantry Road, Bangalore - 560 001 Phone + 91 80 4179 9999 Fax + 91 80 2228 6912  
website: www.embassyindia.com

*Bharati*  
**BHARATI PATIL**  
Advocate & Notary  
Government of India  
# 5 Roshan Bhag Road, V V Puram  
Bengaluru - 560 004  
Mob: 95919 57915

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

*Authorised Signatory*

28 JAN 2022

**EXHIBIT - F**  
 No. J-11013/41/2006-IA.II(I)  
 Government of India  
 Ministry of Environment & Forests

90

Paryavaran Bhavan,  
 C.G.O. Complex, Lodi Road,  
 New Delhi-110003.  
 Telefax: 24362434

Dated the 16<sup>th</sup> November, 2010

**Office Memorandum**

- Sub: 1. Consideration of proposals involving violation of the Environment (Protection) Act, 1986 or Environment Impact Assessment (EIA) Notification, 2006 / the CRZ Notification, 1991, there under – Regarding.**
- 2. Corporate Environment Policy - Regarding.**

The Environment Impact Assessment (EIA) Notification, 2006 requires all new projects or activities and or expansion and modernization of those existing projects or activities listed in the schedule to the said Notification with capacity beyond the threshold limits prescribed there under, to obtain prior environmental clearance under the provisions thereof.

2. Instances have come to the notice of the Ministry of Environment & Forests where substantial physical progress relating to construction of the project has been made at site and significant investments have been made for setting up of new projects as also for the expansion components of various existing projects such as thermal power plants, integrated steel plants, mining projects etc. without obtaining a requisite prior environmental clearance as is mandated under the EIA Notification, 2006.

3. As per the existing practice being followed in the Ministry for considering such violation cases as and when these are submitted for environmental clearance, while environmental clearance is granted to deserving projects prospectively, based on their merit, in accordance with the recommendation of the Expert Appraisal Committees, simultaneously the concerned State Governments, under the powers delegated to them under the Environment (Protection) Act, 1986 are requested to initiate action against such units for the period these units have operated in violation of the said Act as per the procedure laid down.

4. The matter has been considered in the Ministry and it has been decided to follow the following procedure henceforth to deal with such cases of violations:

- (i) All such cases of violations which are submitted to the Ministry of Environment & Forests / SEIAAs for environmental clearance would be referred to the respective Expert Appraisal Committee (EAC) / SEACs for their consideration based on the merit of the proposal. After the EAC / SEAC have made its recommendations on the project, the proposal will be processed on file for obtaining the approval of the Competent Authority.

For EMBASSY PROPERTY DEVELOPMENT PVT.LTD.

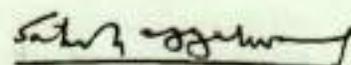
  
 Authorised Signatory



-2-

- (ii) After the Competent Authority has approved the proposal for grant of environmental clearance, MoEF / SEIAA will send a communication to the project proponent informing that although the proposal has been approved by the Competent Authority, formal environmental clearance will be issued to the project only after the matter relating to the violations have been put up to the Board of Directors of the Company or to the Managing Committee / CEO of the Society, Trust, partnership / individually owned concern for consideration of its environment related policy / plan of action as also a written commitment in the form of a formal resolution to be submitted to MoEF / SEIAA to ensure that violations of the Environment (Protection) Act etc. will not be repeated. For the purpose, a time limit of 90 days will be given to the project proponent. In the meantime, the project will be delisted. In the eventuality of not having any response from the project proponent within the prescribed limit of 90 days, it will be presumed that it is no longer interested in pursuing the project further and the project file will be closed, where after the procedure for obtaining environmental clearance will have to be initiated de-novo by such project proponents.
- (iii) The respective State Government will be informed of the violation cases for their initiating legal action against the Company as per the procedure prescribed.
- (iv) The details of the project proponents and a copy of the commitment etc. mentioned at para 4(ii) above will be put on the website of MoEF / SEIAA for information of all / stakeholders.

This issues with the approval of the Competent Authority.

  
(Dr. S.K. Aggarwal)  
Director

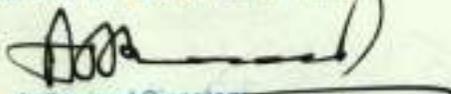
To

**All the Officers of IA Division**

**Copy to:-**

1. All SEIAAs / SEACs
2. All SPCBs / UTPCCs
3. PS to MEF
4. PPS to Secretary (E&F)
5. PPS to AS(JMM)
6. PS to Advisor (NB)
7. Website of MoEF

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

  
Authorised Signatory



*Charak*  
**BHARATI PATIL**  
Advocate & Notary  
Government of India  
# 5 Roshan Bhag Road, V V Puram  
Bengaluru - 560 004  
Mob: 95919 57915

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EXHIBIT - G

92

GOVERNMENT OF MAHARASHTRA

Sl. No. 2281 of 17  
Ser. No. 2282 of 48

No. SEAC-2010/CR-297/TC-1  
Office of the  
Environment Department,  
217(A Annex) Muzraiaya,  
Mumbai - 400 032.  
Date: 14/12/2010  
10/12/2010

By Fax/ RPD  
To:

M/s. Embassy Dynasty Developers Pvt. Ltd.  
Plot No.3, Rajiv Gandhi Infotech Park, Phase II,  
MIDC Hinjewadi, Pune

Subject: Show Cause notice under the Environment (Protection)  
Act 1986 read with Environment Impact Assessment  
Notification dated 14.09.2006.

WHEREAS, it is obligatory on your part to obtain prior Environmental Clearance from  
competent authority as per the Environment Impact Assessment Notification dated 14<sup>th</sup>  
September 2006 before starting building construction activity.

AND WHEREAS, you have applied for Environmental Clearance for IT Park at Plot  
No.3, Rajiv Gandhi Infotech Park, Phase II, MIDC Hinjewadi, Pune. During the meeting of  
State Expen. Appraisal Committee held 26<sup>th</sup> August, 2010, it was observed that you have  
started the construction activity without prior Environmental Clearance.

AND WHEREAS, you have violated EIA Notification, 2006 by not obtaining  
Environmental Clearance before starting the project activity.

Now, therefore you are hereby directed to show cause as under:

- a) Why your building construction activity shall not be stopped forthwith for the  
violation of Environment Impact Assessment Notification dated 14.09.2006  
issued by the Ministry of Environment and Forest, Government of India for not  
obtaining prior Environmental Clearance from the Competent Authority,  
Government of Maharashtra?
- b) Why further legal action shall not be initiated against you under the provisions of  
the Environment (Protection) Act 1986 and rules made thereunder?

You are hereby directed to submit your reply within 15 days after receipt of this show  
cause notice, failing which, the Govt. of Maharashtra will have no option then to initiate  
appropriate legal action against you, which may be sued.

(Vaha R. Nair Singh)  
Secretary, Environment Department



*Bharati*  
**BHARATI PATIL**  
Advocate & Notary  
Government of India  
# 5 Roshan B'39 Road, V V P'Jran  
Bangalore - 560 004  
Mob: 95919 57915

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

  
Authorized Signatory

28 JAN 2022

**EXHIBIT - H****93**Government of Maharashtra

File No.: SEAC- 2010/CR.297/TC.2  
 Environment department,  
 Room No. 217, 2<sup>nd</sup> floor,  
 Mantralaya Annexe,  
 Mumbai 400 032  
 Date: 29<sup>th</sup> March, 2011

11<sup>th</sup> July, 2011

To,  
 M/s. Embassy Property Development Pvt. Ltd.  
 Embassy Point, # 150 Infantry Road,  
 Bangaluru 560001  
 Maharashtra

**Subject: IT Park Embassy Techzone at plot no. 03, Rajiv Gandhi Infotech Park, Phase II, MIDC, Hinjewadi, Pune by M/s. Embassy Property Development Pvt. Ltd. - Environmental clearance regarding.**

Sir,

This has reference to your communication dated nil on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee, Maharashtra in its 11<sup>th</sup>, 19<sup>th</sup> & 20<sup>th</sup> meetings and decided to recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 26<sup>th</sup> meeting held on 26<sup>th</sup> August, 2010.

2. It is noted that the proposal is for grant of Environmental Clearance for IT Park Embassy Techzone at plot no. 03, Rajiv Gandhi Infotech Park, Phase II, MIDC, Hinjewadi, Pune by M/s. Embassy Property Development Pvt. Ltd. SEAC considered the project under screening category is 8(b) as per EIA Notification 2006.

**Brief Information of the project is summarized as below-**

Name of the Project	: IT Park Embassy Techzone
Project Proponent	: M/s. Embassy Property Development Pvt. Ltd.
Location of the project	: Plot no. 03, Rajiv Gandhi Infotech Park, Phase II, MIDC, Hinjewadi, Pune
Type of Project	: Construction Project
Total Plot Area	: 2,76,874.00 sq. m.
Total Built up area	: 4,89,815.41 sq. m. FSI: 464732.62 sq.m.
Estimated cost of the project	: ₹ 435 Crores
No. of Buildings	: Office Building : 11 Multilevel car parking: 6 Food court : 1 Training Center: 1 Utility & Service : 2



-1-

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**Water Requirement:** Total: 2400 KLD

- (i) Fresh water: 1400 KLD from MIDC
- (ii) Recycled water: 1000 KLD from STP

**Wastewater generated:** 1920 KLD; Wastewater will be treated in 8 Nos. of STP

**Capacity of STP:** total Capacity 2120 CMD;

Treated water will be used for flushing, gardening and cooling tower make up.

**Rain water Harvesting:**

- Terrace water harvesting capacity : 2520 m<sup>3</sup>
- Lake storage capacity : 7200 m<sup>3</sup>
- Bore hole details: up to 50 meters, there was no occurrence of ground water and hence recharging bore well option is ruled out.
- Ground Water Authority shall be consulted for finalization of appropriate rainwater harvesting technology.

**Storm water drainage:**

The plot has steep gradient from 125 m to 98 m. This slope is fully utilized while planning various buildings and roads. The natural drain formed due to these slopes is maintained and enhanced for smooth passage of water due to heavy rainfall reported in this area (3000 mm / year).

**Solid Waste Generation:**

**Construction phase:**

Solid waste during the construction phase would comprise mainly of excavated earth, stones etc. Entire quantity of the excavated earth will be back filled.

**Operation Phase:**

- a. Dry Garbage : 100 Kg/day
- b. Wet Garbage: 30 Kg/day
- c. STP sludge : 0.216 MT/day

**Disposal:**

- All wastes generated during the operation phase on the site will be properly segregated before disposal.
- Biodegradable garbage generated from food courts and eating joints will be shredded and treated in vermiculture pits. The resulting manure will be used as fertilizer in the landscaped area.
- The non-biodegradable waste will be segregated and disposed through appropriate waste dealers
- Sewage sludge generated from the STP will be used as organic manure.

**Energy:**

**Power Requirement:** 149970 KVA; Source: Maharashtra State Electricity Board (MSEB).

**D. G. sets :** 3 Nos. of D. G. sets with capacity of 100 KVA each will be provided as power back up for essential service.

**Energy Conservation:**

- Use of efficient lamps, luminaries and control devices
- Reducing wastage
- Ensuring proper utilization of daylight and control glare from windows



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For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

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- Maintaining lighter finishes of ceilings, walls and furnishings
- Implementing periodic schedule for cleaning of luminaries and group replacement of lamps at suitable intervals

**Green Belt Development:** area for green belt: 104460.30 sq. m.; Total 7000 Nos. of trees will be planted.

**Traffic Management:**

- Car parking: 8421 Nos. and 2 wheeler of about 2500 sqm equivalent to 8000 car parks will be provided
- Width of internal road: 26 m

**Environmental Management Plan:**

**Construction Phase:** Capital: ₹ 1 lakh and labor ₹ 4 lakhs

**Operation Phase:**

Sr. No.	Activity	Capital cost	O&M cost per annum
A	STP		
1	Block 1 and block 2 STP	₹ 55 lakhs	₹ 7 lakhs
2	Block 11 and training centre STP	₹ 55 lakhs	₹ 7 lakhs
3	Block 3 STP	₹ 55 lakhs	₹ 7 lakhs
4	Block 4 STP	₹ 55 lakhs	₹ 7 lakhs
5	Block 5 STP	₹ 55 lakhs	₹ 7 lakhs
6	Block 6,7 and 8 STP	₹ 55 lakhs	₹ 7 lakhs
7	Block 9 and food court STP	₹ 75 lakhs	₹ 7 lakhs
8	Block 10 STP	₹ 75 lakhs	₹ 7 lakhs
B	Horticulture	₹ 200 lakhs	₹ 25 lakhs
C	Air pollution control measures	₹ 25 lakhs	₹ 5 lakhs
D	Noise pollution control measures	₹ 36 lakhs	₹ 2 lakhs
E	Solid non hazardous waste management and disposal	-	₹ 12 lakhs
F	Solid hazardous waste management and disposal	-	₹ 25 lakhs

3. The proposal has been considered by SEIAA in its 26<sup>th</sup> meetings & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :-

- Wet garbage should be treated by Vermi Composting (if necessary advanced treatment like Organic Waste Converter to be used) and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
- This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with request to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.
- Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed

-3-

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- and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.
- (iv) Local body should ensure that no occupation certificate will be issued prior to operation of STP/MSW site with due permission of MPCB. Physical possession should be given only after completion of environmental & other infrastructure for which development charges are being collected by local body.
  - (v) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. ULB should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
  - (vi) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
  - (vii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
  - (viii) A First Aid Room will be provided in the project both during construction and operation of the project.
  - (ix) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc.
  - (x) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
  - (xi) Arrangement shall be made that waste water and storm water do not get mixed.
  - (xii) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
  - (xiii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
  - (xiv) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
  - (xv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
  - (xvi) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
  - (xvii) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
  - (xviii) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
  - (xix) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
  - (xx) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.



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- (xxi) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xxii) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- (xxiii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
- (xxiv) Ready mixed concrete must be used in building construction.
- (xxv) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
- (xxvi) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xxvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xxviii) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- (xxix) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Discharge of unused treated effluent shall conform to the norms and standards of the Maharashtra Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
- (xxx) Project proponent shall ensure completion of STP, MSW disposal facility prior to occupation of the buildings and should obtain completion certification for these systems/aspects from MPCB.
- (xxxi) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
- (xxxii) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- (xxxiii) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.
- (xxxiv) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxxv) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material
- (xxxvi) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxxvii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement
- (xxxviii) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be

-5-



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For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

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Authorised Signatory

in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.

- (xxxix) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- (xl) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- (xli) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- (xlii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement
- (xliii) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation
- (xliv) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xlv) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- (xlvi) Six monthly monitoring reports should be submitted to the Department and MPCB.
- (xlvii) A complete set of all the documents submitted to Department should be forwarded to the MPCB
- (xlviii) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
- (xlix) No land development / construction work preliminary or otherwise relating to the project shall be taken up without obtaining due clearance from respective authorities.
- (i) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- (ii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
- (iii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://envis.maharashtra.gov.in>.

*[Handwritten Signature]*

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- (iii) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1<sup>st</sup> June & 1<sup>st</sup> December of each calendar year.
- (liv) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (iv) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (vi) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- (lvii) The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- (lviii) The environmental clearance is being issued without prejudice to the court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him.
4. Project proponent should submit exactly same documents for approval of building plans to the concern authorities as per the documents submitted to the SEIAA for prior Environmental Clearance. If there is a any change stipulated by HRC / any other concern authorities then recast plan should be submitted to the Authority for approval.
5. If there is any change in local town planning rules including FSI, Non FSI, parking area, RG area etc which changes building plans, then Project Proponent should approach SEIAA again. It is the sole responsibility of the Project Proponent to submit the same building plans otherwise liable to initiate due action under E P Act.
6. Project proponent should submit exactly same documents for approval of building plans to the concern authority as per the documents submitted to the SEIAA for prior Environmental Clearance
7. Project proponent shall not make any change in Layout Plan/ Master Plan submitted to the Authority without its prior permission and shall submit approved layout plan to Department before commencement of construction work.
8. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

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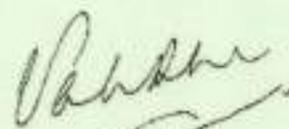
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9. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
10. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 5 years.
11. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
12. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
13. Any appeal against this environmental clearance shall lie with the National Environmental Appellate Authority, if preferred, within 30 days as prescribed under Section 11 of the National Environmental Appellate Act, 1997.



(Valsu R Nair Singh)  
Secretary, Environment  
Department & MS, SEIAA

## Copy to:

1. Shri. Ashok Basak, IAS (Retd.), Chairman, SEIAA, 502, Charleville, 'A' Road, Church gate, Mumbai- 400 020, Maharashtra.
2. Shri. P.M.A Hakeem, IAS (Retd.), Chairman, SEAC, 'Jugnu' Kottaram Road, Calicut- 673 006 Kerala.
3. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi - 110510
4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune.
7. Collector, Pune.

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- 8. Commissioner, Pune Municipal Corporation.
- 9. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
- 10. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
- 11. Select file (TC-3).

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(IA DIVISION)

Indira Paryavaran **102** Bhawan  
 Ali Ganj, Jor Bagh Road  
 New Delhi- 110003.

Dated the 12<sup>th</sup> April, 2016**OFFICE MEMORANDUM**

**Subject:** Notifications issued by the Ministry of Environment, Forest and Climate Change vide S.O. No. 1141 (E) dated 29.04.2015 and S.O. No. 2571 (E) dated 31.08.2015 under the provisions of the EIA Notification 2006 regarding extension of Validity of Environmental Clearance-Clarification regarding.

The undersigned is directed to inform that in respect of the subject mentioned above, the Ministry has decided to clarify the applicability of the Notifications as under:

- (i) The Environmental Clearance of the projects which had not completed five (5) years on the date of publication of Notification i.e. 29.04.2015, there validity will stand automatically extended to seven (7) years.
- (ii) The Environmental Clearance of the projects which have completed five (5) years on the date of publication of Notification i.e. 29.04.2015 and the project proponents submitted application for extension of their validity within the validity period of five (5) years, the validity of such environmental clearances will also be extended to seven (7) years.
- (iii) The Environmental Clearance of the projects which have completed five (5) years on the date of publication of Notification i.e. 29.04.2015 and application of seeking extension of validity has not been submitted within the validity period by the project proponent, their extension of validity will be decided on case to case basis.

This issues with the approval of the Competent Authority.

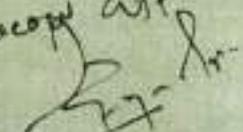
  
 (Dr. Satish C. Garkoti)  
 Scientist 'F'

To

1. All ~~the~~ Officers of IA Division
2. Chairpersons / Member Secretaries of all the SEIAAs / SEACs
3. Chairman, CPCB
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:

1. PS to HMEFCC
2. PPS to Secretary (EFCC)
3. PPS to SS(SK)
4. PS to JS(MKS)/PS to JS(BS) / PS to JS(GB)
5. Website of MoEFCC
6. Guard File

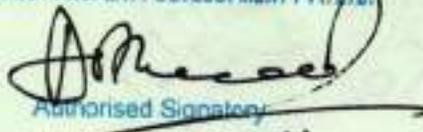
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(योगेंद्र पाल सिंघ) (YOGENDRA PAL SINGH)  
 सहायक सचिव/पर्यावरण (SAHAYAK SACHIV/PARYAVARAN)  
 पर्यावरण विभाग, नई दिल्ली (PARYAVARAN BHAG, NEW DELHI)



*Shank*  
**BHARATI PATIL**  
 Advocate & Notary  
 Government of India  
 # 5, Rosal Street Road, V V Puram  
 Bangalore - 560 004  
 Mob: 98461957915

For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

  
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28 JAN 2022

**EXHIBIT - I****103****BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.339 of 2018

**IN THE MATTER OF:**

**Goa Paryavaran Savrakshan Sangharsh Samittee & Anr.  
Vs.  
M/s. Eisha Properties & Ors.**

**CORAM : HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER  
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

**Present: Applicant: Mr. S. M. Walawalkar and Mr. Sukant Mahadev, Advs.  
Respondent nos. 2 & 3 Mr. Mukesh Verma, Adv.**

Date and Remarks	Orders of the Tribunal
<p>Item No. 07 May 29, 2018</p>	<p>This original application has been filed by Goa Paryavaran Saavrakshan Sangharsh Samittee with the prayer that respondent nos. 2 to 3 to be restrained from granting ex-post-facto environmental clearance to the project of respondent no.1. Further it has been prayed that a Commissioner be appointed to verify the project. It has also been prayed that direction be issued to respondent nos. 1 to 3 to immediately demolish the building of the project. In the last it has been prayed that appropriate amount of environmental damages be granted.</p> <p>We have perused the application as well the documents placed on record by the applicant. On perusal of letter dated 16-07-2013 shows that the same is a reply by the party in response to a show cause notice dated 29-06-2013 issued by the Environment Department, Government, Maharashtra. Having not been satisfied with the reply, the Principal Secretary, Government, Maharashtra vide letter dated 25-02-2014 had written to Member Secretary, Maharashtra Pollution Control Board to initiate action against the project proponent. Thereafter, Environment Department had issued direction to stop construction work till the project proponent obtains EC</p>



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<p><b>Item No.</b> <b>07</b></p> <p><b>May 29,</b> <b>2018</b></p>	<p>from the competent authority. Prior to it, directions were issued on 14-08-2013 and 24-12-2013. It is also revealed that Maharashtra Pollution Control Board has filed a complaint against the project proponent- M/s. Eisha Properties &amp; Ors., under Section 15 and 16 of the Environment Protection Act, 1986 read with Environment Impact Assessment Notification, 2006. The said proceedings are being persuaded by the State PCB.</p> <p>In view of the above, particularly, the fact that both the department i.e. Environment Department Government, Maharashtra and State Pollution Control Board, Maharashtra are already seized with the matter and have taken appropriate steps in accordance with law, filing of criminal complaint against the project proponent. There is no need to have another proceedings by entertaining the present application.</p> <p>We sincerely hope that the proceeding, as already undertaken by the State Pollution Control Board, Maharashtra, would be proceeded with earnestly and expeditiously. Copy of this order be sent to the State Pollution Control Board, Maharashtra.</p> <p>Consequently, Original Application No.339 of 2018 is dismissed in limine, with no order as to cost..</p> <p style="text-align: right;">.....JM (Raghuvendra S. Rathore)</p> <p style="text-align: right;">.....EM (Dr. Satyawan Singh Garbyal) (29.05.2018)</p>
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For EMBASSY PROPERTY DEVELOPMENT PVT. LTD.

*Bharati*  
**BHARATI PATIL**  
Advocate & Notary  
Government of India

# 5 Roshan Bhag Road, V V Puram  
Bengaluru - 560 004  
Mob: 95319 57915

*[Signature]*  
Authorised Signatory

28 JAN 2022